

S.L. No. 99

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE AT KOLKATA BENCH
ORIGINAL APPLICATION NO. 54 OF 2025

IN THE MATTER OF :

"Howrah dumpyard cannot take any more waste: Experts"- News item
published in The Times of India, dt. 24.03.2025, Kolkata

...Applicant

Vs

State of West Bengal & Ors.

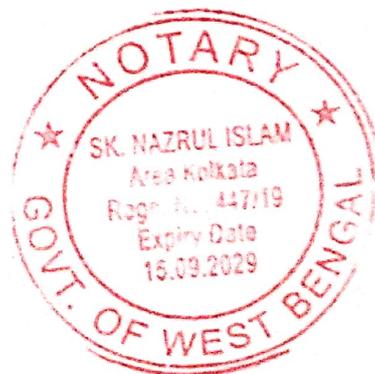
..Respondents

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Date: 04.12.2025 & 21.7.25

FILED BY
Amrita Pandey
AMRITA PANDEY,
ADVOCATE - RESPONDENT NO. 4 (HMC)
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04 DEC 2025

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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE AT KOLKATA BENCH
ORIGINAL APPLICATION NO. 54 OF 2025

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Vs

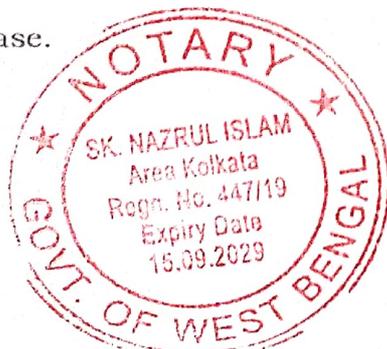
State of West Bengal & Ors.

..Respondents

AFFIDAVIT ON BEHLAF OF THE RESPONDENT NO. 4 HOWRAH
MUNICIPAL CORPORATION

I, Bandana Pokhriyal, daughter of Sri Chandra Shashi Pokhriyal, aged about 35 years, working for gain at Howrah Municipal Corporation, 4, Mahatma Gandhi Road, Howrah 711 101 do hereby solemnly affirm and state as follows:

1. I am the Municipal Commissioner of the Howrah Municipal Corporation (hereinafter referred to as "the HMC"). I am duly authorized and competent to swear this affidavit on behalf of Respondent No. 4, Howrah Municipal Corporation (HMC), and as such, I am conversant with the facts and circumstances of the case.



Bandana Pokhriyal
Commissioner
Howrah Municipal Corporation

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2. I have read and understood the contents of the interim Order dated 25.09.2025 passed by this Hon'ble Tribunal in the captioned Original Application. I state that the HMC is taking all necessary steps to ensure strict compliance with the directions contained in the said Order.
3. This affidavit is being filed pursuant to the directions passed by this Hon'ble Tribunal and in further compliance with the instructions received from the Administrative Department of the Government of West Bengal vide Memo No. 737(Law)II/UDMA-15011 (15)/3/2025 - LS - MA - SEC-Dept., dated 16.10.2025, which was issued subsequent to a meeting held on 15.10.2025 regarding this matter.
4. That the purpose of this affidavit is to apprise this Hon'ble Tribunal of the comprehensive steps and actions taken by the HMC in the field of Management and Disposal of Municipal Solid Waste within its territorial jurisdiction, with the objective of preventing further accumulation of fresh and legacy waste. In this connection, a chart showing the compliance along with the relevant documents are annexed hereto and marked as Letter A. That at the outset, I respectfully submit that the HMC has already prepared and submitted a comprehensive Solid Waste



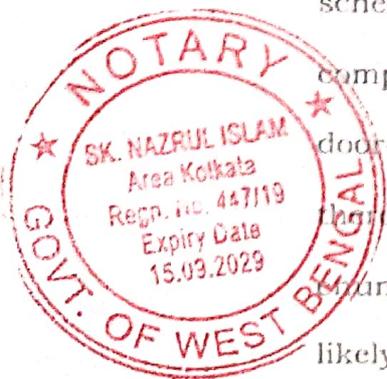
Bandana Poudyal
Commissioner
Howrah Municipal Corporation

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Management (SWM) Plan before this Hon'ble Tribunal, a copy of which was annexed with our affidavit affirmed on 20.09.2025 at pages 332 to 339 of the said affidavit.

6. That with regard to the roadmap for the segregated collection of waste from the doorsteps of the generators by engaging "Nirmal Bandhu" and "Nirmal Sathi" (Women Self-Help Group Members), I state that this system is already operational and successfully functioning in twenty-five (25) wards of the HMC, namely Wards No. 2, 3, 4, 5, 8, 10, 11, 12, 21, 22, 23, 25, 26, 27, 28, 29, 32, 33, 34, 37, 38, 40, 42, 43, and 44. For another fourteen (14) wards, viz., 1, 6, 9, 13, 14, 16, 17, 18, 19, 24, 36, 39, 45, and 49, a door-to-door enumeration process is currently underway. This enumeration is for the collection of data essential for the preparation of a pre-guided route-map, known as the "Bit Plan," along with a "Tracking Register." This preparatory work is scheduled for completion by 31st December 2025, and upon its completion, these fourteen wards will be brought under the door-to-door collection system commencing January 2026 here-by scaling up the number to (thirty nine) 39. The enumeration process for the remaining eleven (11) wards is likely to commence from January 2026. I hereby affirm that, in



Bandana Khatun
Commissioner
Howrah Municipal Corporation

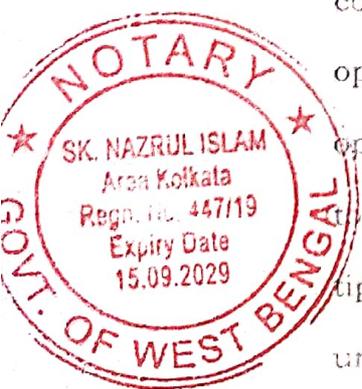


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accordance with the timeline previously submitted to this Hon'ble Tribunal, the collection of waste from door-to-door will be implemented across all fifty (50) wards of the HMC by 31st March 2026. Relevant copies of work orders and photographs evidencing the ongoing work are enclosed herewith along with the chart being Annexure A herein-above.

7. With respect to the augmentation of the fleet for primary collection to bridge the critical gap between waste generation and its daily collection, I state that procurement action has been initiated for Hydraulic Tippers (3.3 Cu Mtr. capacity), with a target of one tipper per ward. These vehicles are intended for the collection of municipal waste from accumulated Garbage Vantage Points (GVPs), households, marketplaces, commercial holdings, bus stops, etc., to supplement the door-to-door collection efforts. Presently, sixteen (16) such tippers are already operational. The remaining tippers will be procured and made operational in a phased manner, with the entire fleet expected to be in place by 31st January 2026. Additionally, eleven (11) tippers have been made available from the end of SUDA (State urban development Authority) and will become operational by 31st December 2025 specifically to be utilized for night service



Bandana Poudyal
Commissioner
Howrah Municipal Corporation

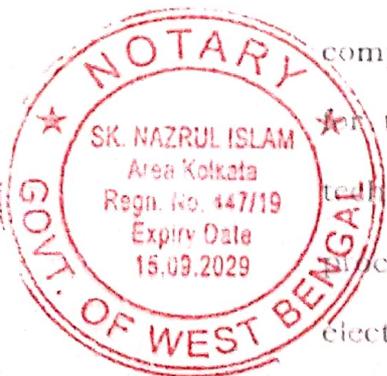


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collection from commercial and market areas, bus termini, and for quick response purposes, including dedicated cleaning of horticulture waste and waste generated at crematoria/burning ghats. Furthermore, the procurement process for four (4) Back Hoe Loaders has been successfully completed. In conjunction with this, four (4) Six-Wheel Dumpers have been made available from other Urban Local Bodies (ULBs), and all this machinery has been deployed into operation.

8. That concerning the establishment of twelve (12) stationary compactors with requisite hook loaders at six (6) different locations, distributed across all four Assembly Constituencies, particularly in wards with high waste generation due to high population density and limited open space, I state that work orders have already been placed for the supply of eight (8) compactors along with four (4) hook loaders. The initial tender for the remaining four (4) compactors was cancelled due to technical reasons, and a second tender call is currently under process. Simultaneously, the tendering process for civil and electromechanical work for the erection of the six (6) compacting stations is underway. Work orders for four (4) such stations have already been issued, while for the rest two (2), opposite to



Bandana Pottery
Commissioner
Howrah Municipal Corporation



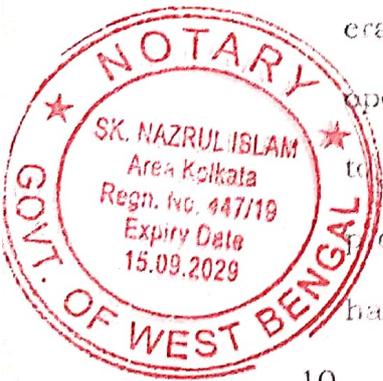
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KoPT quarter near Howrah Bridge and at Duke Road, tendering process couldn't be processed due to non receipt of the "NOC" from the Port Authority for which continuous persuasion is underway. It is expected that the commissioning of all these compactors will be completed in a phased manner by 31st March 2026. Moreover, initiatives have been undertaken a comprehensive check-up of the existing nine (9) compactors located at four (4) compacting stations. These units require complete overhauling due to wear and tear. Any compactor found unsuitable for maintenance will be replaced with a new one.

9. That pertaining to the placement of Closed Refuse Trailers (CRTs) at commercial/market places and known GVPs to eradicate indiscriminate littering on roads, I state that regular operation of ten CRTs and (three) 3 tractors is going on to cater to roadside GVPs and Market area. These vehicles were procured by the Motor Vehicles Department of the HMC and have been made available to the SWM Department.

10. That regarding the cleaning of roads and public places, apart from the regular cleaning conducted by HMC's own labour and machinery [including Pedal Tri Cycle (PTC), Hand Carts,



Bandana Pochriyal

Commissioner
Howrah Municipal Corporation

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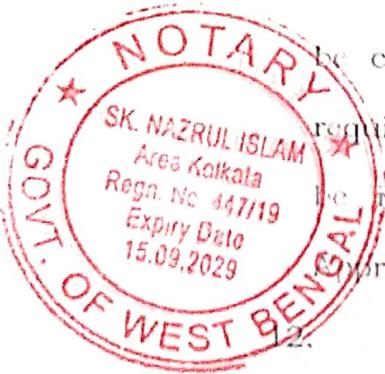
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and Tippers] during morning and night hours, the HMC has entered into a Memorandum of Understanding (MOU) with ADMYBIN, a renowned NGO in this field. This MOU is for the placement of bins at roadside locations and various important places with high footfall for the effective management of road waste. This initiative has already been implemented.

11. With respect to mechanized de-silting operations, while the HMC undertakes annual de-silting of its major open surface drains through agency mode to mitigate water-logging issues, a proposal has been submitted to the Urban Development & Municipal Affairs Department for procurement of four (4) Nallah De-silting machines. This procurement aims to augment the existing fleet of one machine, thereby enabling de-silting work to be carried out throughout the year, wherever possible and required, for better results and efficacy. The tender process will be initiated upon receipt of the necessary Administrative Approval and Administrative Financial Sanction (AAAFS).

12. That regarding the progress of the bio-mining process for the accumulated waste at the Belghachia Trenching Ground (BTG), I respectfully state that this matter falls under the purview of the Kolkata Metropolitan Development Authority

Bandana Pourniyal
Commissioner
Howrah Municipal Corporation



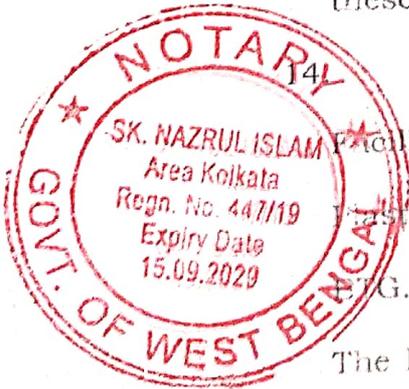
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(KMDA), and the relevant status report is expected to be submitted by the KMDA.

13. That concerning the status of fresh waste processing until the commissioning of a new fresh waste processing plant, I state that, in accordance with the directives of the Administrative Department, HMC has been diverting the fresh waste generated from all its wards to the Waste Processing Plant of M/s Eastern Organics Fertilizer (P) Ltd. at the Regional Waste Management Centre (RWMC), Baidyabati, and at the Dhapa Dumping Ground of the Kolkata Municipal Corporation (KMC). This diversion commenced soon after the calamity at the BTG and its subsequent closure, for processing through bio-remediation as legacy waste. The actual processing of HMC's waste at both these sites began with effect from 27th October.

With respect to the establishment of a Material Recovery Facility (MRF), I state that the HMC has revived its own MRF for Plastic Management located at "F" Road, Belgachia, near the BTG. This facility was originally created under a UNDP initiative. The HMC has entered into an MOU with its previous operator, BRTAN (an NGO), for processing up to 5 Metric Tonnes per day of plastic waste. This facility is now operational and on boarded.



Bandana Poudyal
Commissioner
Howrah Municipal Corporation

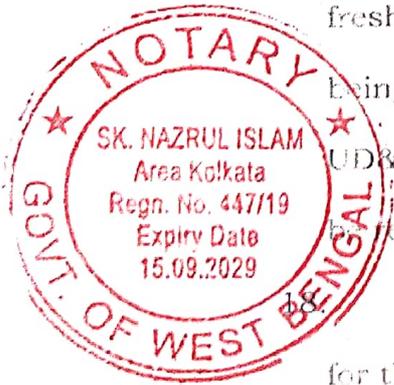
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15. That HMC has complied with budgetary allocation for Solid Waste Management as the budget for the purpose of SWM in HMC in the FY 2025-26 is more than 1/5th out of the total budget for development purpose of HMC for the year 2025-2026. In this connection, copy of the letter dated ^{21.7.2025 &} 3.12.2025 is annexed hereto and marked with Letter C.

16. That with reference to biomining of the accumulated legacy waste at Belgachia Trenching ground and sewerage treatment facilities at various sewerage treatment plants is being looked after by KMDA as also stated in the letter dated 12.09.2025.

17. That with reference to setting up of processing plants for fresh waste & associated budgetary allocations for the same is being looked after by State Urban Development Authority. That UD&MA Department has informed that the processing plant will be ready within the timeline of two years.

18. That HMC is constantly coordinating with all stakeholders for the early resolution of all issues. HMC has also vide its letter dated 29.11.2025 forwarded the UD&MA the latest action taken report to the department for necessary action. Copy of the letter dated 29.11.2025 is annexed hereto and marked with Letter B.



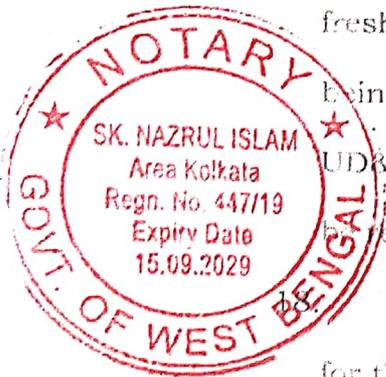
Bandana Karmiyal
Commissioner
Howrah Municipal Corporation

15. That HMC has complied with budgetary allocation for Solid Waste Management as the budget for the purpose of SWM in HMC in the FY 2025-26 is more than 1/5th out of the total budget for development purpose of HMC for the year 2025-2026. In this connection, copy of the letter dated 3.12.2025 is annexed hereto and marked with Letter C.

16. That with reference to biomining of the accumulated legacy waste at Belgachia Trenching ground and sewerage treatment facilities at various sewerage treatment plants is being looked after by KMDA as also stated in the letter dated 12.09.2025.

17. That with reference to setting up of processing plants for fresh waste & associated budgetary allocations for the same is being looked after by State Urban Development Authority. That UD&MA Department has informed that the processing plant will be ready within the timeline of two years.

That HMC is constantly coordinating with all stakeholders for the early resolution of all issues. HMC has also vide its letter dated 29.11.2025 forwarded the UD&MA the latest action taken report to the department for necessary action. Copy of the letter dated 29.11.2025 is annexed hereto and marked with Letter B.



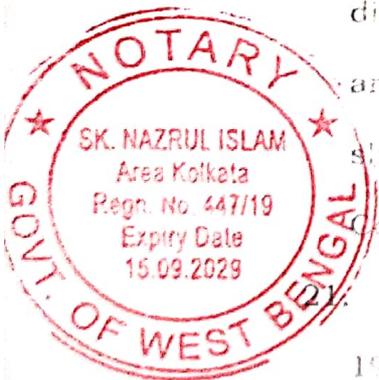
Bandana Karmajyoti
Commissioner
Howrah Municipal Corporation

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19. I hereby solemnly affirm and state that the contents of this affidavit are true and correct to the best of my knowledge and belief, derived from the official records of the Howrah Municipal Corporation, and that no part of it is false and nothing material has been concealed there-from.

20. That the answering respondent repeats and reiterates that the answering respondent has the highest respect for this Hon'ble Tribunal and is ready and willing to abide by all directions and/or orders passed by this Hon'ble Court. The answering respondent seeks further time to file further affidavit showing further progress of work undertaken by the Corporation.

That the statements contained in paragraph nos. 1 and 19 is true to my knowledge and the statements made in paragraph nos. 2 to 18 are information derived from record and the rest thereof are my humble submissions before this Hon'ble Court.



Bandana Karmiyal
Commissioner
Howrah Municipal Corporation

**Solemnly Affirmed and
Declared before me on the
Identification of the Advocate**

[Signature]
Notary

SK. Nazrul Islam
Notary, Govt. of W.B.
Govt. No. 447/19
City Civil Court, Calcutta

04 DEC 2025

Identified by me

Amrita Paulley
Advocate
F/747/2009

Bandana Karmiyal
Commissioner
Howrah Municipal Corporation

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VERIFICATION

That the statements made in the foregoing paragraphs are true to my knowledge, belief, and based on official records. No part of it is false, and nothing material has been concealed therein. I do hereby verify that the contents of paragraphs 1 and 19 of this affidavit are true to my knowledge and belief and the statements made in paragraph nos. 2 to 18 are information derived from record and the rest thereof are my humble submissions before this Hon'ble Tribunal.

Verified at Kolkata on this 4th day of December, 2025.

Date: 4.12.2025

Bandana Purniyal
Commissioner
Howrah Municipal Corporation
Deponent





ANNEXURE A

HOWRAH MUNICIPAL CORPORATION

CONSERVANCY DEPARTMENT

4, Mahatma Gandhi Road, Howrah – 711 101.

Phone: 2638 3211-13, Fax: 2641 2214/5846/5218

ACTION TAKEN REPORT FOR OA 54/2025/EZ BEFORE THE HON'BLE NGT.

Pursuant to the solemn interim Order of the Hon'ble NGT dated 25.09.2025 up-on the Howrah Municipal Corporation, Respondent No 4, in OA 54/2025/EZ and in compliance of the direction of the Administrative Department subsequent to the meeting held in this regard on 15.10.2025 communicated vide Memo No. 737(Law)/II/UDMA-15011 (15)/3/2025 – LS – MA – SEC-Dept., dated 16.10.2025, following are the steps taken by the HMC as of now in the field of Management and Disposal of Municipal Solid Waste pertaining to its territorial jurisdiction to obviate further accumulation of fresh turned legacy waste :

Sl. No.	Requirement / Action in brief	Compliance by HMC	Remarks
01.	Preparation and submission of SWM Plan	Already in place	Copy already furnished & annexed at pages 332 – 339 of the Affidavit submitted before the Hon'ble Tribunal on 20.09.2025.
02.	Roadmap for segregated collection of waste from the doorsteps of the generators by engaging "Nirmal Bandhu" @ 200 household with one "Nirmal Sathi" (Women SHG Member) / Supervisor for 4 such Nirmal Bandhu.	Already in vogue in 25 (twenty five) wards, viz, 2-5, 8,10-12,21-23,25-29,32-34,37-38,40,42-44. Door-to-door enumeration is going on for collection of data for preparation of pre-guided route-map known as " Bit Plan " with " Tracking Register " for another 14 (fourteen) wards, viz, 1,6,9,13,14,16-19,24,36,39,45 & 49 which will be completed by 31st December, 2025 & . Once completed, they will come under such operation w.e.f January 2026. Enumeration for the rest 11 (eleven) no of wards will likely to commence from January 2026 and after completion of the preparatory work as mentioned above, collection of waste from door-to-door will start for all the 50 (fifty) wards by 31st March, 2026 , as per timeline already submitted before the Hon'ble NGT.	<ol style="list-style-type: none"> 1. W.O No. 1075/EE/Cons/25-26 dated 06.11.2025 2. Order No. 937/Cons./Commr./25-26 dated 09.10.2025 3. Copies of relevant photographs.
03.	Augmentation of Fleet for primary collection to bridge the critical gap exists between waste generation & its daily collection.	Procurement action for Hydraulic Tipper (3.3 Cu Mtr.) @ one per Ward for collection of municipal waste from the accumulated GVPs and / or left household, market place, commercial holdings, bus stop etc. to supplement the door-to-door collection has been initiated, copy enclosed. Already 16 (sixteen) such tippers are operational and rest will be in place in phases by 31st January, 2026. Another 11 (eleven) such tipper, made available from other sources by SUDA, will become operational by 31st December, 2025 which will be utilized for Night Service collection from the	<ol style="list-style-type: none"> 1. W.O. No 61/Cons./25-26 dated 20.05.2025 2. W.O. No. 58/Cons./25-26 dated 17.05.2025 3. W.O. No. 97/Cons./25-26 dated 12.06.2025 4. Order No. 1159/Cons/25-26 dated 14.11.2025 5. Copies of relevant photographs.

		commercial / market areas, Bus Terminus etc.& for Quick Response purpose and dedicated cleaning like horticulture waste and waste generated at the Crematorium / Burning Ghat. Procurement action for 4 No. of Back Hoe Loader is completed with 4 No of 6 Wheel Dumper made available from other ULBs and they all are put to operation.	
04.	Establishment of 12 (twelve) No of stationary Compactors with required Hook loaders at 6 (six) different locations distributed amongst all the four ACs for ward/s where generation of waste is high due to high population density with very little open space.	Out of 12 such Stationary Compactors, Work Order has already been placed for supply of 8 (eight) with 4 (four) no of Hook Loaders, copy enclosed. Initial tender for the rest 4 (four) has been cancelled due to some technicalities and the 2 nd call is under process. Further, tendering process for Civil & Electromechanical work for erection of the 6 (six) Compacting Stations, Work Orders have already been issued for 4 (four) such stations while for the rest two, opposite to KoPT Quarters near Howrah Bridge & at Duke Road, tendering process could not be initiated due to non-receipt of the required "NOC" from the Port Authority. For which continuous persuasion with that public authority is underway, copy enclosed. It is expected that commissioning of all these Compactors will be completed in phases by 31st March, 2026 . Further, initiative has already been taken for health check-up of the existing 9 (nine) Compactors located in 4 (four) Compacting Stations which needs complete over-hauling due to its wear and tear and if, any of them, found not suitable for such maintenance will be replaced with the new one.	<ol style="list-style-type: none"> 1. LOI communicated with vide Memo no. 1139/Cons./25-26 dated 12.11.2025 2. W.O. No. 170/Cons./25-26 dated 01.11.2025 3. W.O. No. 178/Cons./25-26 dated 01.11.2025 4. W.O. No. 179/Cons./25-26 dated 14.11.2025 5. W.O. No. 180/Cons./25-26 dated 14.11.2025 6. Memo Nos. 037 & 042/Gen.(S.C.Cell)/Commr /25-26 dated 08.09.2025 & 13.11.2025 respectively. 7. Copies of relevant photographs.
05.	Placing of Closed Refuse Trailers at commercial / market places, Known GVPs etc to eradicate indiscriminate littering on road.	Tendering process has been initiated for regular operation of 9 no. of Closed Refuse Trailer (CRT) & 3 Tractors, procured by the MV Dept. of the HMC and made available to SWM Department.	<ol style="list-style-type: none"> 1. W.O. No. 174/Cons./25-26 dated 11.11.2025 2. Copies of relevant photographs.
06.	Cleaning of roads and public places	Apart from regular cleaning of roads, markets / commercial places, bus stand / depot etc by deploying own labour and machineries (PTC, Hand Cart, Tipper) in morning and night time, HMC has entered into a MOU with ADMYBIN, a renowned NGO of this field, for placing of bins at the road side on various important places where foot-fall is high for effective management of road waste and same has already on boarded.	<ol style="list-style-type: none"> 1. MOU dated 14.08.2025 2. Copies of relevant photographs.

07.	Mechanized de-silting operation	While HMC undertakes de-silting operations of its major open surface drains annually through agency mode to over-come the problems of water logging, a proposal has already been send to the UD&MA Dept. for procurement of 4 (four) Nallah De-silting machines to augment its existing fleet of one so that de-silting work can be carried out throughout the year, wherever possible and required, for better result and efficacy. Tender will be initiated once the AA&FS will be received.	
08.	Progress of the process of Bio-mining of the accumulated legacy waste of the BTG and management & disposal of sewage.	Being carried out under the aegis of KMDA, ATR of which submitted vide Memo No. 59(2)/Secy-34/KMDA/2025 dated 12.09.2025. E-file already initiated requesting the authority to submit fresh ATR with fresh timeline (if any) before the Hon'ble NGT & sharing such information with the HMC.	1. Copy of the letter dated 12.09.2025 of KMDA
09.	Status of fresh waste processing until the fresh waste processing plant is commissioned.	HMC, as per order of the Administrative Dept., diverted its fresh waste generated from all the wards to the Waste Processing Plant of the Eastern Organics Fertilizer (P) Ltd. at RWMC, Baidyabati and the Dhapa Dumping Ground of the KMC on daily basis after the calamity at the BTG and its subsequent closure for processing through bio-remediation as legacy waste. Actual processing has started at both these sites w.e.f. 27.10.2025 and copy of the report of the progress of such work as of now is enclosed.	1. Processing Certificate issued by Eastern Organic Fertilizer Pvt. Ltd. for processing at RWMC, Baidyabati and Dhapa dumping ground of KMC vide Ref. No. EOFPL/SUDA/HMC/2025-26/95 dated 27.11.2025. 2. Copies of relevant photographs.
10.	Establishment of MRF	HMC has revived its own MRF for Plastic Management at "F" Road, Belgachia near the BTG, created under the UNDP initiative, after entering into a MOU with its previous operator BITAN (NGO) for processing up-to 5MT per day and the same is on-boarded.	1. Copy of MOU signed on 03.11.2025 between HMC & BITAN. 2. Copies of relevant photographs.

Shreya
28/11/25
OSD (Conservancy)

Shreya
28/11/25
Exe. Engineer (Conservancy)

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Annexure to Pt. 2 of the ATR (Colly)



HOWRAH MUNICIPAL CORPORATION

CONSERVANCY DEPARTMENT

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101

Phone : 033 2638 3211/12/13, Fax : 033 2641 0830

WEBSITE: www.myhmc.in, EMAIL: conservancyco.hmc@gmail.com

No. –1075/EE/Conservancy/25-26

Date – 06/11/2025

To,
Eastern Organic Fertilizer (P) Limited,
Regd. Office:35A,Chetla Central Road,
Chetla,Alipore,
Kolkata:700027

WORK ORDER

Name of Work: -Name of Work: - Lifting & Removing Daily Garbage etc. Accumulated and/or coming up from **Secondary Transport points**, containers and other places on roads, lanes and bye lanes of HMC and **disposal the residue along with fresh garbage** at the RWMC Baidyabati **including processing** the garbage for 28 wards of HMC (Wardno:1,6,7,9,13,14,15,16, 17,18, 19, 20, 24, 25, 30, 31, 32, 33, 35, 36, 39,41,45,46,47,48,49,50)

- Ref: 1. Estimated amount: ₹8,05,33,407/-(Including 18% GST+1% Cess) for 9482 M.T. x 12 months
2. Estimate vetted by :CE/KMDA,P & C Sector (Design and Vetting), vide no:47/KMDA/PM &C(D &V)/W-2/17/(1/2), Dtd:24/04/2025
3. N.I.T. No.:a.04 /Cons./25-26 Dated: - 28/04/2025
 b. Corrigendum notice I:10 //EE/Cons./25-26 Dated: - 29/05/2025
 c. Corrigendum notice II:14 //EE/Cons./25-26 Dated: - 11/06/2025
4.Tender Acceptance Authority:CE-II/KMDA,P & C Sector (Design and Vetting),vide no:189 /KMDA /PM & C (D &V)/W-2/17 Dtd:16/10/2025
5.Quoted amount: ₹84157410.20/- (Including -18% GST+1% Cess)
6.Rate /M.T.:₹8,41,57,410.20 / (9482 x12M.T.)=₹739.62/-(Including 18% GST+1% Cess)
7. Commencement of work:08/11/2025
8.Period of work:365 days

Sir,

It is hereby informed, that HMC authority has agreed to accept your rate ₹739.62 /M.T.Lifting & Removing Daily Garbage etc. Accumulated and/or coming up from Secondary Transport points, containers and other places on roads, lanes and bye lanes of HMC and disposal the residue along with fresh garbage at the RWMC Baidyabati including processing the garbage for 28 wards of HMC (Ward no:1,6,7,9,13,14,15,16, 17,18, 19, 20, 24, 25, 30, 31, 32, 33, 35, 36, 39,41,45,46,47,48,49,50).

You are directed to follow the **scope of work** as mentioned to the NIT & **monthly certificate after processing the fresh garbage as per SWM norms** is to be issued on the last date of the month.

You are requested to take up the work immediately and complete the same as per stipulation period as mention of the tender documents & in consultation with the engineering in charge.

You are also requested to executed formal duplicate tender within 7(Seven) days positively.

~~18~~
PAYMENT TERMS: No advance payment will be made. Payment will be made through A/C payee
Cheque / NEFT / Others.

Billing Address	Officer in Charge For the work of Monitoring & Co-ordination	Paying Authority
Howrah Municipal Corporation 4.Mahatma Gandhi Road, Howrah:711101	Executive Engineer (Conservancy), HMC	Controller of Finance

This has been issued as per approval from competent authority.

Thanking you.

Accepted by
06/11/2025
Executive Engineer (Conservancy)
Howrah Municipal Corporation
Date - 06/11/2025

No. -1075/(1-7)/EE/Conservancy/25-26

Copy forwarded for favour of information to:

1. The Commissioner, HMC
2. Secretary, HMC
3. The Controller of Finance, HMC
4. Chief Auditor, HMC
5. OSD(Conservancy)
6. C.S.(Conservancy)
7. Office Copy

Accepted by
06/11/2025
Executive Engineer (Conservancy)
Howrah Municipal Corporation

Received
07/11/25.

Annexure to Pt. 2 of the ATR (Colly)

Annexure to Pt. 2 of the ATR (Colly)



Howrah Municipal Corporation

Central Office: 4, Mahatma Gandhi Road, Howrah – 711 101
 Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218
 Conservancy Department

Memo No. 937/Cons./Commr./2025-26

Dated: October 9, 2025.

ORDER

Sub : Deployment of "SWM Supervisors" at the Designated Wards of the HMC for Household Enumeration required for preparatory work to commence Door-to-Door Segregated Collection of Municipal Solid Waste –

Apropos of the above, training programme of the above-mentioned Field Personnel for Enumeration of Households at 14 (fourteen) Wards of the HMC out of the rest 25 (twenty-five) Wards, viz. Ward No. 1,6,9,13,14, 16,17,18,19,24,36,39,45 & 49 where Door-to-Door segregated collection of the Municipal Solid Waste (MSW) are yet to commence was held at Sarat Sadan on 11.06.2025 imparted by the experts from the SUDA.

Now, it has been decided that the said Enumeration Work shall start from Tuesday, 14.10.2025 after necessary briefing by the Conservancy Dept. as per deployment of the personnel as shown here-under :

SL. No.	Name	Code No.	To be Posted for Enumeration	Sector
1	RABI DEBNATH	4341	1	1 (1A) (i)
2	UDAYAN DEY	4430		
3	DIPANKAR ROY	4532		
4	PRONROY ROY	4510		
5	UJJAWAL ROY	4434		
6	SUJIT KUMAR DAS	4394		
7	RAKESH BORAL	4550		
8	ANIRBAN NASKAR	4554		
9	ANUPAM PAUL	4431		
10	G. SATYANARAYAN DORA	4453		
11	RANJIT KUMAR	4456		
12	TANMAY DALUI	4442	6	1 (1A) (ii)
13	MRINAL MANNA	4572		
14	KALLOL JANA	4402		
15	BISWAJIT GHOSH	4535		
16	PRIYABROTA PAN	4413		
17	SAIKAT MAJUMDER	4552		
18	SOURAV GHOSH	4343		
19	MD. LAEK AHMED	4366	9	2 (1B)
20	SUBAJIT CHAKRABORTY	4443		
21	RAJU BERA	4712		
22	ALI ARAFAT	4452		
23	DIPANJAN GHOSH	4379		
24	ENAMUL HASSAN	4450		
25	TANOY DUTTA	4512		
26	TANMOY BANERJEE	4523		
27	ABHINASH SINGH	4524		
28	SUMAN DEY	4556		
29	PRASENJIT MAJHI	4594		
30	SODIP MITRA	4596		
31	TANMOY PARAL	4482		
32	JAGGU ROY	4496		
33	SUROJIT DEY	4444		
34	MD. JALALUDDIN	4625		

[Handwritten Signature]

Annexure to Pt. 2 of the ATR (Colly)

508

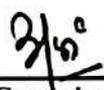
L. No.	Name	Code No.	To be Posted for Enumeration	Sector
35	SANJU GHOSH	4358	13	3 (2A) (ii)
36	SANJAY PATHAK	4414		
37	PREM JAISWAL	4427		
38	SHASHWATA MAJUMDER	4446		
39	SEKHAR CHAKRABORTY	4367	14	3 (2A) (ii)
40	INDRANIL KUMAR	4551		
41	SANTOSH KR MAHATO	4624		
42	AJIT KUMAR SHAW	4349		
43	AMIT KUMAR SHUKLA	4357	16	3 (2A) (ii)
44	SANGRAM GHOSH	4715		
45	PROSENJIT MUKHERJEE	4503		
46	SATYENDRA PASWAN	4720		
47	SUBHANKAR BHATTACHARJEE	4473	17	4 (2B) (ii)
48	BAPI THAPA	4404		
49	AVISHEK MONDAL	4461		
50	MAMTESH KUMAR JHA	4555		
51	ANIRBAN CHAKRAVARTTY	4697	18	4 (2B) (ii)
52	Sonu Sonkar	4616		
53	KRISHNENDU MUKHERJEE	4363		
54	AMITAVA KARAR	4405		
55	VIKASH SINGH	4601	19	4 (2B) (i)
56	SARABJEET YADAV	4717		
57	AYAN PAL	4435		
58	SABYASACHI CHAKRABORTY	4640		
59	AVIJIT DAS	4385	24	5 (3A) (i)
60	CHANCHAL DAS	4610		
61	MUNNA PRASAD	4384		
62	TAPAS PATRA	4387		
63	RAJU ADAK	4447	36	7 (4A) (iii)
64	ASHIM BASU MALLICK	4476		
65	RUDRA NARAYAN SHARMA	4390		
66	QAMAR HABIB	4518		
67	AVIJIT MAJHI	4543	39	8 (4B) (ii)
68	GOUTAM BHATTACHARJEE	4566		
69	SOUNAK HALDER	4574		
70	SAMRAT CHATTOPADHYAY	4598		
71	SUSANTA KOLEY	4600	45	9 (5C)
72	MILON DAS	4678		
73	ARINDAM BAIN	4699		
74	SATISH KUMAR	4718		
75	SUBHAMOY SARKAR	4457	45	9 (5C)
76	SOUMYA GANGULI	4441		
77	SIDDHARTH KUMAR MAHATO	4557		
78	SATYABRATO SAHA	4693		
79	Haidar Ali	4702	45	9 (5C)
80	REJAUL MOLLAH	4426		
81	PRAVAT KUMAR MAITY	4611		
82	AVIJIT BHUIYA	4527		
83	DEBABRATO DEBNATH	4351	45	9 (5C)
84	JOYANATO KUNDU	4459		
85	ANIRBAN DASGUPTA	4458		
86	BAPPA BASU	4583		
87	BIVAS MARIK	4612	45	9 (5C)
88	AVISHEK NATH	4700		

Annexure to Pt. 2~~8~~ of the ATR (Colly)

Sl. No.	Name	Code No.	To be Posted for Enumeration	Sector
89	ARJUN ROY	4529	45	9 (5C)
90	TANAY KHATUA	4731		
91	FAISAL EKHLAQUE	4406		
92	SAMIR ADHIKARY	4714		
93	SUKANTA SAMANTA	4538		
94	SOMNATH DAS	4526		
95	ANIK CHAKRABORTY	4580		
96	ANUP KUMAR DAS	4629		
97	ABHIJIT CHOWDHURY	4657		
98	SOURAV DEY	4727		
99	DIPAK DASGUPTA	4586		
100	RAHUL BIN	4567	49	11 (5E)
101	RAJDEEP NANDY	4460		
102	SANJAY KUMAR PAUL	4504		
103	SUBHOJIT ROY	4581		
104	GOUTAM DAS	4656		

The enumeration work shall necessarily be completed in all respects which includes entry of data in the respective App through smart phone interface by **14.11.2025** positively with a view to roll-out segregated collection of MSW from the above-mentioned 14 (fourteen) Wards w.e.f. **01.12.2025**. Since, it is a time-bound programme for compliance of the **SWM Rules, 2016**, accuracy of the data with completion within the stipulated period is of utmost importance. Accordingly, all the enumerators are required to perform their duties under the supervision and guidance of the respective Sector In-charges with a target of minimum completion of **30 households/ day** which will be periodically reviewed at the last working day of each week.

Shri Avijit Das, Head Clerk, Conservancy Dept will be the Nodal person for performance appraisal and co-ordination with a view to complete the work in a time bound manner as ibid.

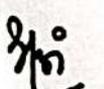


Commissioner
Howrah Municipal Corporation

Encls : As stated above.
 Dated: October 09, 2025.

Endt. Memo No. 937/(8) /Cons./Commr./2025-26

- Copy forwarded for favour of information :
- 1) Hon'ble Chairperson, Board of Administrators, HMC,
 - 2) Director, SUDA;
 - 3) Secretary, HMC;
 - 4) Exe. Engineer (Cons.), HMC – With request to monitor the programme for its timely completion ;
 - 5) OSD (Cons.), HMC;
 - 6) Concerned Sector In-Charge – For information and strict compliance;
 - 7) Shri _____ - For strict compliance;
 - 8) Dept. Guard File.



Commissioner
Howrah Municipal Corporation

Ongoing work of Door to Door Enumeration



Annexure to Pt. 3 of the ATR (Colly)

HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101

Tel: (+91-33) 2638-3211-13

Stores Department



SANCTION ORDER for procurement through GeM

Memo No. 61/Cons./25-26

Date: 20/05/2025

Products/Service to be procured	Procurement of 4 nos. Back Hoe Loader under HMC Area.
Quantity	4 Nos.
Amount Sanctioned by the competent authority as per DFPR for this Order (in Rs.)	Rs. 1,45,72,000.00
Name of the appropriate Sanctioning Authority as per DFPR	Commissioner, HMC.
Head of Account/Scheme ID (if applicable)	
Whether fund has been blocked/kept aside for timely payment	Yes
U.C No & Date (if available)	
Remarks	L1 agency as per GEM Bid is International Earthmovers

This is to certify that sanction of appropriate authority as per DFPR and other extant rules in force has been obtained for procuring items as mentioned above and the fund in relevant Head of Account/Deposit Account/Bank Account has been kept aside for making timely payment to the Seller.

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL

Commissioner
Howrah Municipal Corporation

Memo No. 61/Cons./25-26/1(3)

Date: 20/05/2025

Copy forwarded to:

- i) Buyer
- ii) Drawing & Disbursement Officer/Paying Authority
- iii) Con-ignor(s)

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL

Commissioner
Howrah Municipal Corporation



HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101

Tel: (+91-33) 2638-3211-13

Stores Department

SANCTION ORDER for procurement through GeM

Memo No. 58/Cons./25-26

Date: 17/05/2025

Products/Service to be procured	Procurement of 6 nos. 3.3 cum capacity Hopper Tripper Dumper use for garbage collection under HMC Area.
Quantity	6 Nos.
Amount Sanctioned by the competent authority as per DFPR for this Order (in Rs.)	Rs. 42,73,800.00
Name of the appropriate Sanctioning Authority as per DFPR	Commissioner, HMC.
Head of Account/Scheme ID (if applicable)	
Whether fund has been blocked/kept aside for timely payment	Yes
U.O. No. & Date (if available)	
Remarks	L1 agency as per GEM Bid is M/s, Bengal Animate Inc.

This is to certify that sanction of appropriate authority as per DFPR and other extant rules in force has been obtained for procuring items as mentioned above and the fund in relevant Head of Account/Deposit Account/Bank Account has been kept aside for making timely payment to the Seller.

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL

Memo No. 58/Cons./25-26/1(3)

Date: 17/05/2025

Copy forwarded to:

- i) Buyer
- ii) Drawing & Disbursement Officer/Paying Authority
- iii) Consignee(s)

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL



HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101

Tel: (+91-33) 2638-3211-13

Stores Department

SANCTION ORDER for procurement through GeM

Memo No. 97/Cons./25-26

Date: 12/06/2025

Products/Service to be procured	Procurement of 34 nos. 3.3 cum capacity Diesel Hopper Tipper Dumper use for garbage collection BSVI (OBD-2)
Quantity	34 Nos.
Amount Sanctioned by the competent authority as per DFPR for this Order (in Rs.)	Rs. 2,37,69,876.00
Name of the appropriate Sanctioning Authority as per DFPR	Commissioner, HMC.
Head of Account/Scheme ID (if applicable)	
Whether fund has been blocked/kept aside for timely payment	Yes
U.O. No. & Date (if available)	
Remarks	L1 agency as per GEM Bid is M/s, Bengal Animate Inc.

This is to certify that sanction of appropriate authority as per DFPR and other extant rules in force has been obtained for procuring items as mentioned above and the fund in relevant Head of Account/Deposit Account/Bank Account has been kept aside for making timely payment to the Seller.

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL

[Signature]
 Commissioner
 Howrah Municipal Corporation

Memo No. 97/Cons./25-26/1(3)

Date: 12/06/2025

Copy forwarded to:

- i) Buyer
- ii) Drawing & Disbursement Officer/Paying Authority
- iii) Consignee(s)

SIGNATURE OF HEAD OF OFFICE.....

DESIGNATION WITH SEAL

[Signature]
 Commissioner
 Howrah Municipal Corporation



Annexure to Pt. 26 of the ATR (Colly) Howrah Municipal Corporation

514

Central Office: 4, Mahatma Gandhi Road, Howrah -- 711 101
Tele: (91-033) 2638-3211-13. Fax: (91-033) 2641-2214/5846/5218
Conservancy Department

Memo No: 1159/Cons/25-26

Date: 14/11/2025

ORDER

In the interest of Public Service, the following personnel of the Conservancy Department, HMC will supervise/ monitor movement & garbage removal work of each Tipper Vehicle within the ward as allotted to them hereunder. They will be provided with 2 ltr. Petrol for every 3(Three) working days for their two wheelers on reimbursement basis. They are to submit a daily working report to OSD (Conservancy) in the format communicated to them by the department.

Sl. No.	Name	Code No.	Designation	Posted Ward
1	Avishek Singh	2755	M.T.H.	1
2.	Karan Singh	1400	M.T.H	3
3.	Komal Samanta	1379	M.T.H	4
4.	Pinte Pakhira	1297	M.T.H	23
5.	Swapan Das	1312	MTH	34
6.	Abhishek Gupta	1395	MTS	37
7.	Diptam Sil	1392	MTH	38
8.	Rahon Chowdhury	2294	MTH	46
9.	Koushik Paul	1333	MTH	47
10.	Sudip Bose	3203	M.T.H	47
11.	Pinaki Das	1317	M.T.H	48
12.	Sonam Maparu	1375	M.T.S	48
13.	Susana Dhara	1359	MTS	49
14.	Manish Kumar Chowdhury	1373	MTS	49
15.	Suraj Kumar Sonkar	1284	MTH	50
16.	Abhishek Sonkar	1295	MTH	50

This order will take immediate effect.

Sd/-
Commissioner
Howrah Municipal Corporation

Memo No: 1159 /Cons/25-26

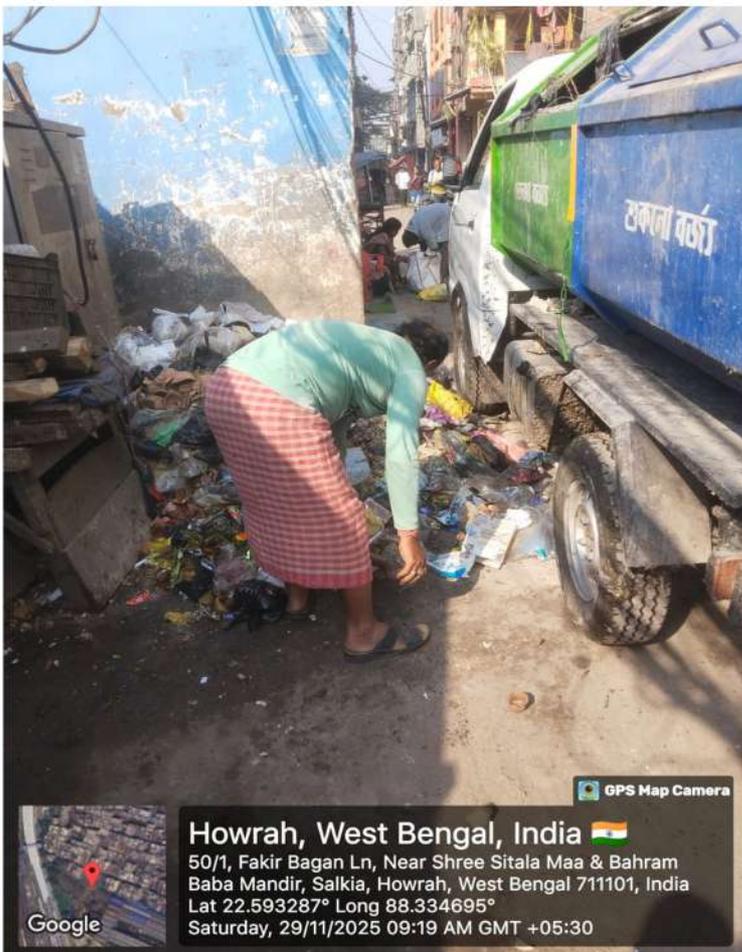
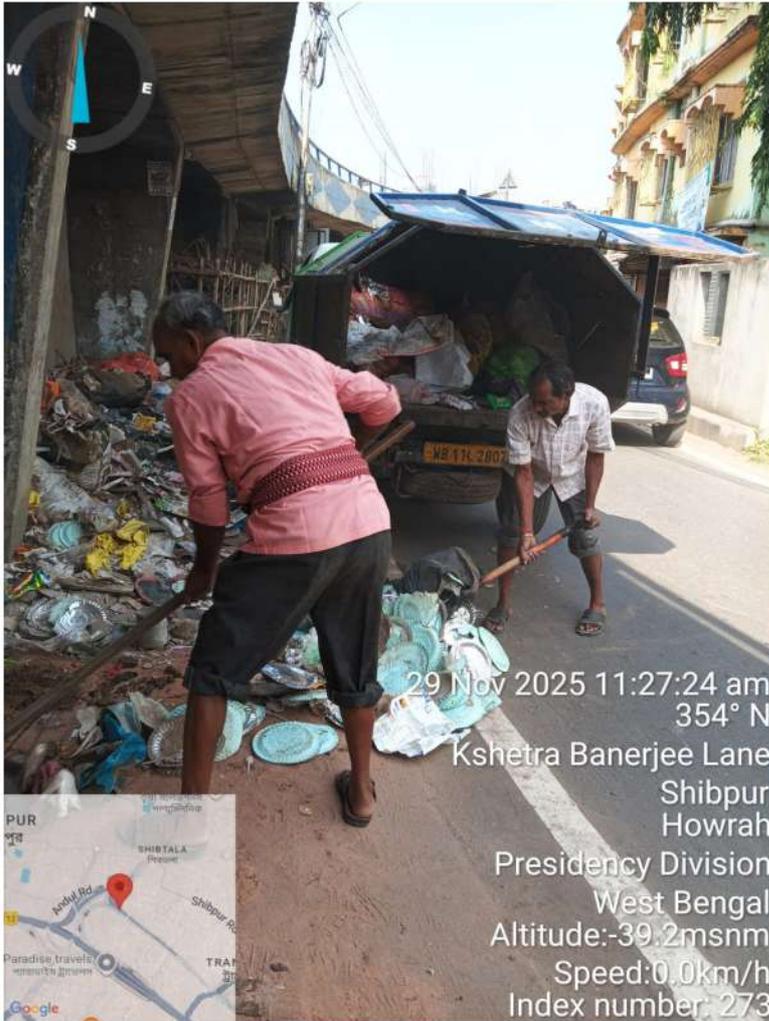
Date: 14/11/2025

Copy forwarded to:

1. Controller of Finance, HMC
2. Secretary, HMC
3. E.E. (Conservancy), HMC
4. OSD (Conservancy), HMC
5. Office Guard File


Commissioner
Howrah Municipal Corporation

Annexure to Pt. 3 of the ATR (Colly) Collection of MSW from GVPs etc.





HOWRAH MUNICIPAL CORPORATION

516

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 042 /Gen. (S.C. Cell)/Commr./2025-26

Dated : November 13, 2025.

To,
The Officer-on-Special Duty (Estate),
Shyama Prasad Mukherjee Port (Formerly KoPT),
General Admn. Dept.,
Estate Division,
6, Fairlie Place, 2nd Floor,
Kolkata - 700001.

Sub: - Proposed 30 years fresh long-term lease without any option of renewal in respect of Shyama Prasad Mookerjee Port, Kolkata (SMPA)'s plot of land msg. about 34.8 sq.m. each for Construction of Public Toilet Complex & lands area msg. about 168 sq.m. & 62 sq.m. for construction of one Compacting Station and for extension of the existing Secondary Transfer Station - Reg.

Previous References : (i) HMC Letter vide Memo No : 037Gen(S.C. Cell)/Commr./2025-26, dated 31.07.2025 (ii) SMPK Letter No/s. Lnd./V/M II/2025/ 2712 & 3663, dated 31.07.2025 & 04.11.2025

Sir,

This is further to the above references and the detailed discussion that the Secretary, HMC had at your good-office on 12th instant on the captioned subject.

In continuation of the same and even being repetitive, we put forward following points for consideration of the competent authority of your esteemed organization :

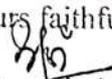
- (i) That all the above parcel of lands are required for establishment of Public Utilities and / or augmentation of the existing facility and no commercial consideration is involved in it;
- (ii) That, in particular, "NOC" was sought for from your good-office for construction of PT/CT for the slum dwellers of the adjacent locality of Ramkrishnapur Choura Bustee near the Chintamony Dey Bathing Ghat, a port owned land, following the joint site inspection carried out by the officials of the Slum Development Dept., HMC & the Estate Department, SMP, Kolkata long back on 29.12.2024 in order to stop the menace of open defecation on the river bank of Hooghly causing severe water pollution as part of compliance of the directives of the Hon'ble NGT, Eastern Zone in OA 33/2024/EZ;
- (iii) That, for establishment of Compacting Stations opposite to KoPT Quarters approaching the Howrah Bridge & at Duke Road and augmentation of the existing secondary Transfer Station near to the Shibpur Burning Ghat are again the initiatives of the Civic Body being taken in accordance with its SWM Plan made and submitted in compliance of the directives / observations of the Hon'ble NGT, Eastern Zone passed from time to time in the various on-going O.A.s , viz, 85/2024, 40/2024, 33/2024, 20/2022, 54/2025 related to the SWM activity of the entire HMC area in general and the banks and ghats of the River Hooghly in particular.
- (iv) As regards your observation regarding alleged construction of some unauthorized RCC structure at Timber Pond, near IAWA Jetty, the matter may be resolved after conducting a Jt. Inspection as per mutual convenience.

In view of the above, it is once again requested for reconsidering the decision of granting fresh long-term lease for the mentioned parcel of lands against payment of up-front lease premium and to issue "NOC" to the HMC for usage of them for creation / augmentation of the public amenities in order to abate environment pollution in the city of Howrah in over-all public interest.

A line in confirmation is solicited.

Thanking you,

Yours faithfully,


Commissioner

Howrah Municipal Corporation

Annexure to Pt. 4 of the ATR (Colly)



HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 037 /Gen. (S.C. Cell)/Commr./2025-26

Dated : September 08, 2025.

To,
The Officer-on-Special Duty (Estate),
Shyama Prasad Mukherjee Port Trust (Formerly KoPT),
General Admn. Dept.,
Estate Division,
6, Fairlie Place, 2nd Floor,
Kolkata – 700001.

Sub: – Proposed 30 years fresh long-term lease without any option of renewal in respect of Shyama Prasad Mookerjee Port, Kolkata (SMPA)'s plot of land msg. about 34.8 sq.m. each for Construction of Public Toilet Complex & lands area msg. about 168 sq.m. & 62 sq.m. for construction of one Electric Compactor Vat and for extension of the existing vat – Reg. .

Sir,

This has reference to your letter Lnd.282/V/M/II/25/2719, dated 31.07.2025 on the captioned subject.

In this connection, after carefully going through the contents of your letter which inter-alia placed a demand of Rs. 14,63,149/- towards one-time up-front payment followed by a token annual rent and other stipulated terms and conditions for grant of fresh long term lease for 30 years favouring the HMC in respect of the mentioned lands, our considered opinion is placed as under :

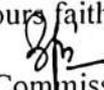
- (i) That all the above parcel of lands are required for establishment of Public Utilities and / or augmentation of the existing facility and no commercial consideration is involved in it;
- (ii) That, in particular, "NOC" was sought for from your good-office for construction of PT/CT for the slum dwellers of the adjacent locality of Ramkrishnapur Choura Bustee near the Chintamony Dey Bathing Ghat, a port owned land, following the joint site inspection carried out by the officials of the Slum Development Dept., HMC & the Estate Department, SMP, Kolkata long back on 29.12.2024 in order to stop the menace of open defecation on the river bank of Hooghly causing severe water pollution as part of compliance of the directives of the Hon'ble NGT, Eastern Zone in OA 33/2024/EZ;
- (iii) That, for establishment of Compacting Stations opposite to KoPT Quarters approaching the Howrah Bridge & at Duke Road and augmentation of the existing Secondary Transfer Station near to the Shibpur Burning Ghat are again the initiatives of the Civic Body being taken in compliance of the directives / observations of the Hon'ble NGT, Eastern Zone passed from time to time in the various on-going O.A.s , viz, 85/2024, 40/2024, 33/2024, 20/2022, 54/2025 related to the SWM activity of the entire HMC area in general and the banks and ghats of the River Hooghly in particular.
- (iv) That, the SMP, Kolkata authority has been duly adverted about such directives of the Hon'ble NGT with request to take required action on it and as such crave leave here for not to attach such documents once more for the sake of repetition.

In view of the above, it is requested to kindly re-consider your above decision of granting fresh long-term lease for the mentioned parcel of lands against payment of up-front lease premium rather give "NOC" to the HMC for usage of them for creation / augmentation of the public amenities in order to abate environment pollution in the city of Howrah.

A line in confirmation is solicited.

Thanking you,

Yours faithfully,


Commissioner

Howrah Municipal Corporation



Annexure to Pt. 4 of the ATR (Colly)



Howrah Municipal Corporation

519

4, MAHATMA GANDHI ROAD, HOWRAH -711101
Tel : (91-33) 2638-3211-13, 2641-5218; Fax (+91-33)2641-5218/2214
Website - <https://www.myhmc.in>
Conservancy Department

Memo No - 174/ Cons. /25-26

Date:-11/11/2025

To,
Maruti Enterprise
26/6B, Hindusthan Park Gariahat
Kolkata, West Bengal - 700029

Name of the work: Operation & maintenance of 3 Tractors and 9 Trailers for one month within peripheral jurisdiction of the HMC.

E-Tender ref. No. : - 35/Cons./25-26 Date - 26/08/2025. (SI No-6)

Estimated Amount:-₹ 1,29,177.00/-

HMCGSTNo.19AAALH0446H1Z9

PUROBIKSHAN SCHEME MONITORING SYSTEM NO - CNV/ 118/25-26

Sir,

This is to inform that HMC Authority has agreed to accept your offered price (₹)1,29,177.00/-including taxes for the Operation & maintenance of 3 Tractors and 9 Trailers for one month within peripheral jurisdiction of the HMC has been accepted as per terms & conditions stipulated in the tender.

Specification and other details as specified in tender document are to be followed strictly.

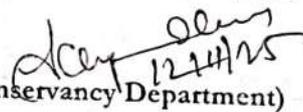
You are further directed to abide by regulations, like providing safety equipments etc. as stipulated in the prohibition of employment as manual scavengers & there Rehabilitation Rules, 2013 & more particularly, in Chapter -II thereof, in execution of your work.

The contract is to be performed within the provision of the latest rules & regulations of labour act in force.

Date of commencement should be reckoned as 12/11/2025 and work should have to be completed within 30 (Thirty) days from the date of commencement as specified.

The work mentioned here in shall be strictly entered under App. Monitoring System. Payment for mentioned work to be processed only on satisfactory completion of work with submission of all 3 stages photographs (viz. Pre work, ongoing work & post work).

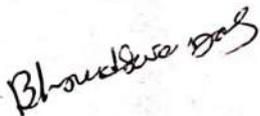
This work order is issued as per approval of the Tender Committee meeting Dated - 14/08/2025 & Commissioner Dated-20/08/2025.

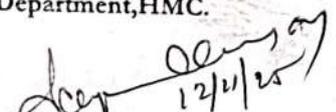

EE. (Conservancy Department)
Howrah Municipal Corporation
Date: 11/11/2025

Memo No- 174/Cons./(1-6)/25-26.

Copy forwarded for information & necessary action to:-

- 1) Commissioner, Howrah Municipal Corporation.
- 2) Controller of Finance, Howrah Municipal Corporation.
- 3) Secretary, Howrah Municipal Corporation.
- 4) Chief Accountant, Howrah Municipal Corporation.
- 5) S.A.E. / Junieur Engineer(H.I.T) Conservancy Department,HMC.
- 6) Office Copy.




EE. (Conservancy Department)
Howrah Municipal Corporation

Annexure to Pt. 5 of the ATR (Colly)

Cleaning through Tractor & CRT





পশ্চিমবঙ্গ পশ্চিম বঙ্গাল WEST BENGAL

AT 847892

INSTALLATION, MAINTENANCE AND SERVICE AGREEMENT

This Installation and Service Agreement ("Agreement") is entered into at on this Aug 14th day of 2025,

BY & BETWEEN

Howrah Municipal Corporation, A Local Self Government having its Principal office at **4, M.G. Road, Howrah, West Bengal, Pin Code - 711101** hereinafter referred to as the "Authority/Municipal Corporation" (hereinafter referred to as admits or permits be deemed to mean and include its successors-in-interest and respective administrators, representatives, nominees and successors and permitted assigns) of the ONE PART

AND

NEWAGE CLEAN SOLUTIONS PVT. LTD, a company under the Companies Act 2013 having its registered office at 178 B Survika Apartment, Ground Floor Block A Bangur Avenue Kolkata-700055 P.S-Lake Town CIN Number : U85310WB2017PTC2222257 hereinafter referred to as "**Company**" (which expression shall wherever the context admits or permits be deemed to mean and include its successors-in-interest, respective administrators, representatives, nominees and permitted assigns) of the **OTHER PART**; and is duly represented by the Director of the **Company**.

(The parties hereinafter shall be jointly referred to as the "**parties**" and individually as a Party)

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Annexure to Pt. 6 of the ATR (Colly)

RECITALS:

1. The Authority was **established on 22.08.1984** and has been responsible for rendering various Municipal and public welfare services prescribed under the relevant act and rules framed there under, under its jurisdiction.
2. The company is into business of installation and maintenance of Waste Disposal Bin and structure along with advertising /brand recognition/social awareness on the bin, structure and waste vehicles in principal and market areas of various cities and towns.
3. The Authority is desirous to improve civil infrastructure and public utility services within the Howrah city and furtherance of the cause wants to install road side Twin Bins.
4. Pursuant to the **proposal dated 03.04.2025** put forward before the Authority by the Company and the subsequent **Work Order No 206/Cons./Commr./2025-65** dated 16.05.2025 issued by the Authority in favor of the Company, the Company has agreed to install and maintain waste disposal twin bins as per specifications elaborately mentioned in **Annexure A** below and the Authority by this Agreement wants to grant permissive use of certain designated places, more fully described and specified in **Annexure B** (hereinafter referred to as the "Premises" for installation of waste disposal twin bins and other structures/fixtures as specified in **Annexure A** below) to the Company for installation of the said structures/fixtures described in Annexure A below.

DEFINITIONS:

1. "Agreement" shall mean this Agreement declaration and indemnity and any and all schedules, appendices, annexure and exhibits attached to it or incorporated it by reference, at the time of execution of this Agreement or letter on at any time during the subsistence of this Agreement.
2. "Authority" means any municipality, municipal Corporation, government or semi-government bodies organizations or entries run or sponsored or authorized by the relevant laws, by-laws Acts and Rules, as applicable to the concerned Authorities entering into this Agreement.
3. "Principal areas" means crowded areas where street littering is foreseen due to heavy gatherings.
4. "Structure/fixtures" shall collectively and/or individually mean and include waste disposal twin bins.

NOW THIS AGREEMENT RECORDS THE MUTUALLY AGREED AND UNDERSTOOD TERMS AND CONDITIONS BETWEEN THE PARTIES HERETO AND WITNESSETH AS FOLLOWS:-

1. TERMS & CONDITIONS OF SERVICE :-

- a. The term of this Agreement shall be for a **period of 5 years** from the date of execution of this Agreement and the date of commencement or coming into force shall be the same as the date of execution of this Agreement.

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- b. The installation process of the structures/fixture shall start and commence on and from 14/08/25 from the date of execution of this Agreement i.e. after 60 days from the date of execution of this Agreement.
- c. Such installations shall be carried on and/or continued for a period of 5 years or in other words during the term of this Agreement unless this Agreement is revoked, cancelled, terminated or expired in the manner hereinafter provided whichever is earlier.
- d. We shall install twin bins in different phases in areas under jurisdiction of the Authority. The manner and phases such installations are to be made, shall be mutually decided and agreed by both the parties during the course of this Agreement and the same shall be communicated to the Company by the Authority in writing and such written communication shall be made part and parcel of this Agreement.
- e. This Agreement may be renewed upon mutually agreed terms and conditions as the parties may deem fit and proper.

2. COMPENSATION:

- a. License Fees: The Company shall pay a nominal fixed charge of Re.1 per unit per year in lieu of the permissive use of the premises.
- b. Apart from above charges, the Company shall not pay to the Authority for any fee, taxes, levies or charges for the permissive use of the premises as permitted by the Authority required for the installation of the structure/fixtures as specified in Annexure A below.
- c. However, in lieu of the entire services to be provided by the Company installation at various phases (the designated places more fully described in Annexure A and maintenance of the structure/fixtures as specified in Annexure A below), collection and disposal of waste materials from the twin bins or in other words clearing the garbage from the twin bins at regular interval and transporting the collected waste to the designated processing plant/waste disposal stations decided mutually agreed upon, the company shall be entitled to and shall have the liberty of advertising /brand recognition/social awareness on the waste disposal twin bins structure/fixtures as specified in Annexure A below and waste collection vehicles. **The messages / advertisements to be displayed there-at shall be pre-approved by the Authority.**
- d. In view and light of Clause (2b) above it is hereby established and agreed by and between the parties that apart from Clause (2a), the company shall not pay to the Authority for any fee, taxes, levies or charges for advertising/brand recognition/social awareness on the structure/fixture as per Annexure A and/or the waste collection vehicles as the Authority shall take only the subsidized fees in lieu of all or any such fee, taxes, levies or charges which are otherwise applicable for advertising /brand recognition/social awareness on any property or premises under the governance or control of the Authority inter alia allowing and enabling the Company to earn revenue from such advertising/brand recognition/social

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awareness messages on the waste disposal twin bins structure/fixtures as specified in Annexure A below and waste collection vehicles without the payment of any charges, levies or taxes.

3. RESTRICTIVE USE:

- a. The Authority grants permission to the company for restrictive and/or permissive use and occupation only of the said premises as per schedule C for installation of the structure/fixtures as per Annexure A.
- b. Further, keeping with the terms of clause 2 above, the Authority grants permission to the Company to use the space on the said structure /fixtures (An iron made structure grounding 3ft inside earth including a hording of size 2ft X 3ft) and also the space on the waste disposal vehicles for advertising /brand recognition/social awareness purpose as per the terms, conditions, format, specifications and design stated in Annexure A herein below.
- c. The company undertakes to use the said premises /area/spaces only for the purpose for which permission has been given and that the company shall not do anything in the said premises which is prohibited by law.

4. COVENANTS AND OBLIGATIONS OF THE AUTHORITY:

- a. In case of any theft/stealing of bins /structure/vehicle the Authority shall extend to the company all kinds of administrative support in case of theft/stealing/demolition/defacing/extraction/breakage to ensure the recovery of materials.
- b. The Authority will also permit and issue duly signed and stamped permit/authorization letter to the Company to ply the waste vehicles around the town and/or premises to collect the garbage from the premises and to dispose off the garbage in waste collection facility/waste disposal station of the Authority, particularly to the waste collection facility/waste disposal station nearest to the waste collection points and/or premises.
- c. In the event there is any change in specification /format/design of the structure/fixture under Annexure A below or any modification/addition/alteration to Annexure B below, during the course of subsistence of this Agreement, then such change, modification, alteration shall be communicated in advance by the Authority in writing and writing only to the company and such document in writing recording such change, modification or alteration shall be made part of this Agreement and shall be considered an integral part of this Agreement.
- d. It is hereby agreed by and between the parties that the installed structure/fixtures under Annexure A shall at all materials point of time remain under the ownership of the Company. Hence, upon expiry of termination of this Agreement the Company shall be at liberty to remove/extract all the installations as per Annexure A at its own cost. Now, the Authority hereby agrees and confirms that during such removal/extraction of the said structure/fixtures any damage done to the premises shall not be the liability of the company and that the Authority shall take all the necessary steps and bear all the costs to

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repair/reconstruct the premises and shall take up all the responsibility to bring back the premises in its original shape.

- e. The Authority further agrees, acknowledges and confirms to offer and provide exclusively to the Company in terms of areas /spaces/designated premises as mentioned in Annexure-B. In other words, as long as this Agreement subsists, the Authority shall not allow or grant permission to any other Third Party to install similar structures/fixtures as explained in Annexure A in the designated premises (Annexure B) wherein the Company has already installed or is about to install in phases such structure/fixtures as explained in Annexure A by virtue of this Agreement.
- f. The Authority undertakes to provide sufficient spaces/charging stations for charging of the waste disposal vehicles and shall also provide designated spaces for storage of materials.
- g. In the event the company faces any land ownership dispute with regard to the premises as mentioned in Annexure B below, while or after installation of the said structure/fixture (Annexure A) or faces any objection during and/or regarding installation of the said structures/fixtures from any third party other than the Authority then the Authority shall take immediate steps to rectify and/or pacify such anomaly or objection and in the event the Authority fails to provide any amicable /working solution to such disputes then the Authority shall provide alternative spaces/areas to the Company for installation of the said structure/fixtures. Further, if necessary, the Authority shall provide all kinds of legal support to the company.

5. COVENANTS AND OBLIGATIONS OF THE COMPANY:

- a. The Company undertakes to maintain and repair the said structure/fixtures, bins and the waste collection vehicles and all damages, if any, caused to the same, shall also be repaired by the company at its own cost.
- b. The Company shall not do anything in the said premises (Annexure B) and as well as to the structures/fixtures (Annexure- A) which is prohibited by law.
- c. The Company hereby confirms and undertakes to remove the said structures/fixtures (Annexure A) on the expiry or earlier revocation of this Agreement from the premises as specified in Annexure B and hand over vacant **peaceful possession of the premises to the Authority in its original position.**
- d. The Company shall maintain all the bins on a daily basis at the agreed upon working time on working days.

6. INSPECTION:

The Company shall permit the Authority and or any of its authorized agents to inspect from time to time the condition of the structures/fixtures (Annexure A) or doing/executing any work or things that may be necessary in and around the premises and/or around the structures/fixtures (Annexure A). The Authority shall provide any type of support required by

Annexure to Pt. 6 of the ATR (Colly)

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the Company during execution and servicing period on-field. However, in case of exigency, the Authority or its authorized representatives may enter into and upon the premises without any previous notice.

7. TERMINATION:

- a. Either party herein shall be at liberty to terminate and/or revoke the Agreement for violation of any of the terms and conditions of the Agreement or even otherwise by giving prior notice three months to the other in writing.
- b. However, prior to serving a termination notice, both the parties shall give reasonable opportunity to the other to rectify such defect, failing which a notice for termination shall be served on the violating party as per clause (7a) above.
- c. Authority can cancel the Work Order and Agreement if the company fails to clear the waste on the said bins satisfactorily within 3 days.

8. OWNERSHIP:

It is hereby agreed, confirmed and acknowledged by both the parties herein that the ownership, right, title and interest in the said structures/fixtures (Annexure A) and the said waste collection vehicles shall lie solely exclusively and absolutely with the company at all material point of time and that the Authority shall not acquire any ownership, right, title or interest in the said structures/fixtures (Annexure A) and the said waste collection vehicles in any manner whatsoever and thereby the legal and judicial possession /ownership of the said structures/fixtures (Annexure A) and the said waste collection vehicles shall continue to remain with the company and shall continue to be the property of the company exclusively during or after the expiry of the agreement.

The waste materials deposited in the waste disposal twin bins shall also be under the ownership of the company.

9. NOTICES:

- a. Any notice, demand, request, document, consent, communication or approval either party desires or is required to give to the other party or any other person shall be in writing and either served personally or sent by registered /speed post with acknowledgement due, facsimile transmission or electronic mail.
- b. Notices to the Company shall be sent to:-
Address: - NEWAGE CLEAN SOLUTIONS PVT LTD
178 Bangur Avenue, Block A, Survika Apartments, Ground Floor, P.S. - Lake Town, Kolkata-700055. Phone: 8335955000
Email: 1. hello@admybin.com
2. joy@admybin.com
3. ankit@admybin.com

c. Notices to the Authority shall be sent to: The Commissioner, Howrah Municipal Corporation, 4, M.G. Road, P.S. - Howrah, Howrah - 711101.

Trina

Pratik

10. STATUTORY COMPLIANCES:

The Authority shall obtain any and all statutory licenses, consents, no objection certificates. Permissions, approval from the concerned authorities or individuals required for activities to be undertaken by the Company in the premises specified in Annexure B. The Company shall observe and comply with all the applicable laws, notification, rules and regulations and any other provisions of the law enforced from time to time by the local/state/central and appropriate authorities.

The Company shall not be liable for any tax /charges being levied on advertising on streets or LUC (Land Utilization Charges) for the said premises as well as the said structures/fixtures (Annexure A) and the said waste collection vehicles.

11. RELATIONSHIP OF THE PARTIES:

The parties acknowledge and agree that the services performed by the Company, its employees and/or agents shall be as an independent service provider and that nothing in this Agreement shall be deemed to constitute a partnership, Joint Venture, agency relationship or otherwise between the parties.

12. FORCE MAJEURE:

The Company shall not be liable for failure to perform its duties and obligations hereunder, if such failure, is due to causes or circumstances beyond their control including but not limited to fire, flood, cyclones, storms, pandemics, earthquake, strikes, delay in sanctions, permissions from government authority, labour troubles or other industrial disturbances, civil commotions, riots, lockouts, inevitable accidents, war (declared or undeclared) embargoes, blockage, legal restrictions or other government regulations.

13. DISPUTE RESOLUTION:

Any dispute or difference between the parties with regard to this Agreement and all connected and related disputes whatsoever shall be discussed and settled amicably. In the event of any failure to resolve the disputes or differences amicably, all such disputes or differences whatsoever shall be referred to Arbitration to be carried out by a single Arbitrator appointed mutually by the parties and according to the Provision of the Arbitration & Conciliation Act 1996 and the decision of the Arbitrator shall be final and binding on both the parties. The place of Arbitration would be Kolkata and the language of Arbitration would be in English.

14. MISCELLANEOUS:

- a. If any part of this Agreement is declared unenforceable or invalid, the remainder will continue to be valid and enforceable.
- b. Amendments to this Agreement shall be in writing and mutually agreed to by both parties.

IN WITNESS WHEREOF the parties hereto have executed/caused their duly authorized representatives to execute this Agreement, as on the day, month and year first above.

Susipta Guna

Signed for and behalf of the Authority

OSD (CONSERVANCY)
HOWRAH MUNICIPAL CORPORATION

WITNESS:

1. *Perma Chatterjee*
O.S.D. & Officer-In-Charge
Law Department
Howrah Municipal Corporation

Buddhadev Maiti

Signed for and behalf of the Company

Buddhadev Maiti



WITNESS:

1. *Shamsh Reja Khan*
Ho late Md Ekram Khan
c-28 customs Atr, Ge Block
Salt lake, Kot - Footab

ANNEXURE - A - INDICATIVE STRUCTURE/FIXTURES

DETAILS AND SPECIFICATIONS OF THE WASTE DISPOSAL TWIN BINS, TWIN BIN STANDS & VEHICLE



Space for Advertisement Size-2x3ft

Iron made stand for twin bins. The structure is 3 ft inside ground with 80ltrs of twin (blue & green) bins

E-RICKSHAW



Sharma

Pratik

Annexure to Pt. 6 of the ATR (Colly)

Howrah proposed installation Area		
Sr No.	Road/Area Name	Qty
1	Shri Aurobindo Road	4pcs
2	Bandhaghat Ferry Ghat	2pcs
3	Near ILS Hospital	5pcs
4	GT Road	20pcs
5	HMC Surroundings area	10pcs
6	Forshore Road	7pcs
7	Railway Road	12pcs
8	Shivpur Ferry Ghat	2pcs
9	Shivpur Burning Ghat	2pcs
10	Jagat Banerjee Ghat Road	17pcs
	Total	81pcs

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Annexure to Pt. 6 of the ATR (Colly)

Assigning
E-Rickshaw

Daily Collection Of
Garbage

Cleaning and maintenance
of each unit

Dispose off the garbage
to the nearest designated
place



P- ৩২৩

৩৩-২০২৩/২০-২৬/General

Nandini Ghosh, IAS

Secretary, KMDA

Secretary
20/9J.T. Sup (S.C. Cell)
File (24-54/2025)
AR
25/9

Comp/commr/4345/25-26

KOLKATA METROPOLITAN DEVELOPMENT AUTHORITY

Unnayan Bhavan

DJ-8-11, 2nd Avenue, DJ Block, Sector II,

Bidhannagar, Kolkata, 700091

Phone: 033-2358 0021

Email: secykmda@gmail.com

Date: 12.09.2025

Memo No.: 59(2)/Secy- 34/KMDA/2025

To,

1. The Senior Special Secretary (NG), Department of UD & MA
2. The Commissioner, Howrah Municipal Corporation

Sub: Updated Action Taken Report of Original Application No.54/2025/EZ before the Hon'ble NGT in connection with the Belgachia Trenching Ground of the HME-(SWM & SD part only)-Reg.

Ref: i) Memo No. 034/Gen. (S.C. Cell)/Commr./2025-26 dated : 25/08/2025 of the Commissioner, Howrah Municipal Corporation.
 (ii) Memo No. 01/Gen. (S.C. Cell)/Commr./2025-26 dated : 16/04/2025 of the Commissioner, Howrah Municipal Corporation.

Sir/Madam,

Apropos of the above subject matter and in compliance of the direction of the Hon'ble NGT, Eastern Zonal Bench passed in the last hearing held on 18.08.2025 in the instant OA No. 54/2025/EZ, the updated Action Taken Report and Plan of Action is enclosed herewith for kind perusal and needful please.

Encl: As stated above.

Yours faithfully

Memo No.: 59/1(5)Secy- 34/KMDA/2025

Date: 12.09.2025

Copy forwarded for kind information to:

1. The CEO, KMDA
2. The Chief Engineer, SWM Sector, KMDA
3. The OSD to Hon'ble MIC, UD & MA and Chairman, KMDA
4. The P.S. to the Principal Secretary, UD & MA, GoWB
5. Office Copy

Secretary, KMDA

RECEIVED
CONTENTS NOT VERIFIED

12/09/25 @ 1:35 pm

COMMISSIONER'S OFFICE
H M C

Annexure to Pt. 8 of the ATR (Colly)

✂

Annexure to Pt. 8 of the ATR (Colly)

Action taken report and Plan of Action of Original Application No.54/2025/EZ before the Hon'ble NGT in connection with the Belgachia Trenching Ground of the HMC- (SWM & SD part only)-Reg.

Ref : (i) Memo No. 034/Gen.(S.C. Cell)/Commr./2025-26 dated: 25/08/2025 of the Commissioner, Howrah Municipal Corporation
(ii) Memo No. 01/Gen (S.C. Cell)/Commr./2025-26 dated: 16/04/2025 of the Commissioner, Howrah Municipal Corporation

Apropos the above subject matter and in compliance of the direction of the Hon'ble NGT, Eastern Zonal Bench passed in the last hearing held on 18.08.2025 in the instant OA No. 54/2025/EZ, the **Updated Action Taken Report** is as follows:

1. Jadavpur University has been engaged for the work of **“Consultancy service to soil investigation, topographic survey of Belgachia dumpsite and nearby slum area of dumpsite, under Howrah Municipal Corporation and to suggest remedial measures to combat the disaster which occurred at the dumpsite.”** The University has already submitted the Soil Investigation and Topographic Survey Report to KMDA. The said technical reports are scrutinized upon which necessary ground implementation of the recommendations are to be adopted.
2. However, as per Remedial measures recommended by Jadavpur University, the total drainage network around Belgachia dumping ground at ‘B’ road & ‘C’ road has properly been developed.
3. The progress of the existing work of **“ Bio-mining of Legacy Waste and Land Reclamation of dumpsites utilizing scientific method located at Belgachia Dumpsite, Howrah under Howrah Municipal Corporation on Turnkey Basis”** has been escalated.
4. One (1) number Vibratory Screen has been installed over Zone-II to process and disposed of Legacy waste from Zone-II i.e. affected Zone so that the height of dumpsite can be reduced subsequently risk of slope failure and soil failure can be minimized.
5. Considering the gravity of the situation, KMDA has invited short period tender notice for processing and disposal of balance quantity of the legacy waste at Zone-II in 3 (three) packages as follows:
 - a) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/A.
 - b) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/B.
 - c) Bio-mining of Legacy Waste and Land Reclamation of dumpsites using scientific method located at Belgachia dumpsite under Howrah Municipal Corporation on Turnkey basis-Zone-II/C.

Jan 12/09/25
Superintending Engineer
Plng. Circle, SWM Sector
K.M.D.A.

After issuance of Administrative Approval & Financial Sanction (AA & FS) of 2 (two) no packages above i.e. (Sl. no. a & c), LOI has been issued and awaited for issuance of AA & FS of 1 no package i.e. (Sl. no. b) from the competent authority. LOI will be issued after issuance of AA & FS for package (b) only.

Plan of Action for compliance of the process of the Bio-mining for the left over legacy waste at the Belgachia Trenching Ground (BGT):

1. The process of Bio-mining of legacy waste under existing tender will be escalated so that the tendered quantity can be completed within October, 2026. Present status of the existing work:
 - Tender No: 07/SE(Plg)/SD&SWM/KMDA of 2022-23
 - Name of the Agency: M/s AAKANKSHA ENTERPRISES
C-108, Mahavir Vihar, Sector-I, Dwarka,
New Delhi-110045
 - Work Order No, & Date: 203/EE/HD/SD&SWM/KMDA/W-86, dated-12.04.2023
 - The total area of the Belgachia dumpsite is 22.00 acres (Approx) which is divided in 3 nos. zone. The work of bio-mining and land reclamation is completed at zone-III and the area of land 1.79 acre (Approx) is handed over to HMC which will be utilized for setting up of Compressed Bio-Gas (CBG) plant and it is in process. At present, the work of bio-mining and land reclamation is running on in full swing at zone-I area, an area of reclaimed land i.e. 2500 Sq. Mtr. has been handed over to HMC for setting up of Animal Crematorium and Secondary Transfer point of solid waste from their end.
2. Expected date of completion of above 3 number packages will be January, 2027.
3. Expected date of completion of existing project will be October, 2026.
4. Progress of existing Bio-mining work is about 50%. The progress of the work has been hampered due to extended monsoon and heavy rainfall in this year.

San 12/09/25
Superintending Engineer
Plng. Circle, SWM Secto.
K.M.D.A.

Ref. No. – EOFPL/SUDA/HMC/2025-26/95

Date: 27.11.2025

TO WHOM IT MAY CONCERN

ULB Name: Howrah Municipal Corporation (HMC)

Work Order Reference:

Memo No.:

1. SUDA-369/2019(Pt.-1)/4098 dated 16.06.2025 at Regional Waste Management Centre (RWMC), Baidyabati under Baidyabati Municipal Corporation
2. SUDA-15014(17)/59/2022/6822 dated 20.10.2025 at Dhapa under KMC

under Swachch Bharat Mission (SBM) in West Bengal.

Collection & Transportation of Municipal Solid Waste at RWMC, Baidyabati processing site.

Total Quantity Received Till date from 28.03.2025: 70302 MT (Seventy-Three Thousand and Two Metric Tonnes)

Bio-remediation of Legacy Waste completed at Baidyabati for HMC: 11010 MT (Eleven Thousand and Ten Metric Tonnes) [Duration 27.10.2025 to 26.11.2025]

Collection & Transportation of Municipal Solid Waste to Dhapa Processing Site.

Total Quantity Received till date from 28.03.2025: 57987 MT (Fifty-Seven Thousand Nine Hundred & Eighty-Seven Metric Tonnes)

Bio-remediation of Legacy Waste completed at Dhapa till date for HMC: 7387 MT (Seven Thousand Three Hundred and Eighty-Six Metric Tonnes) [Duration 27.10.2025 to 26.11.2025]

At present the processing is on-going at both sites to process and dispose the waste coming from HMC.

Yours Sincerely,

Akshay Satnaliwala



Akshay Satnaliwala

(Director, EOFPL)

Annexure to Pt. 9 of the ATR (Colly)

REGD. OFF.: 35, CHETLA CENTRAL ROAD, ALIPORE, KOLKATA - 700027, W.B.

HMC Legacy at RWMC

Date	Qty (in MT)
27-10-2025	478.01
28-10-2025	541.84
29-10-2025	267.12
30-10-2025	527.13
31-10-2025	513.3
01-11-2025	510.21
03-11-2025	518.98
04-11-2025	508.71
05-11-2025	532.66
06-11-2025	516.97
07-11-2025	528.22
08-11-2025	510.7
10-11-2025	528.59
11-11-2025	506.33
12-11-2025	553.09
13-11-2025	514.29
14-11-2025	106.12
15-11-2025	489.48
17-11-2025	506.18
18-11-2025	215.45
19-11-2025	328.83
20-11-2025	211.93
21-11-2025	217.94
22-11-2025	236.91
24-11-2025	210.19
25-11-2025	225.99
26-11-2025	205
Total	11010.17



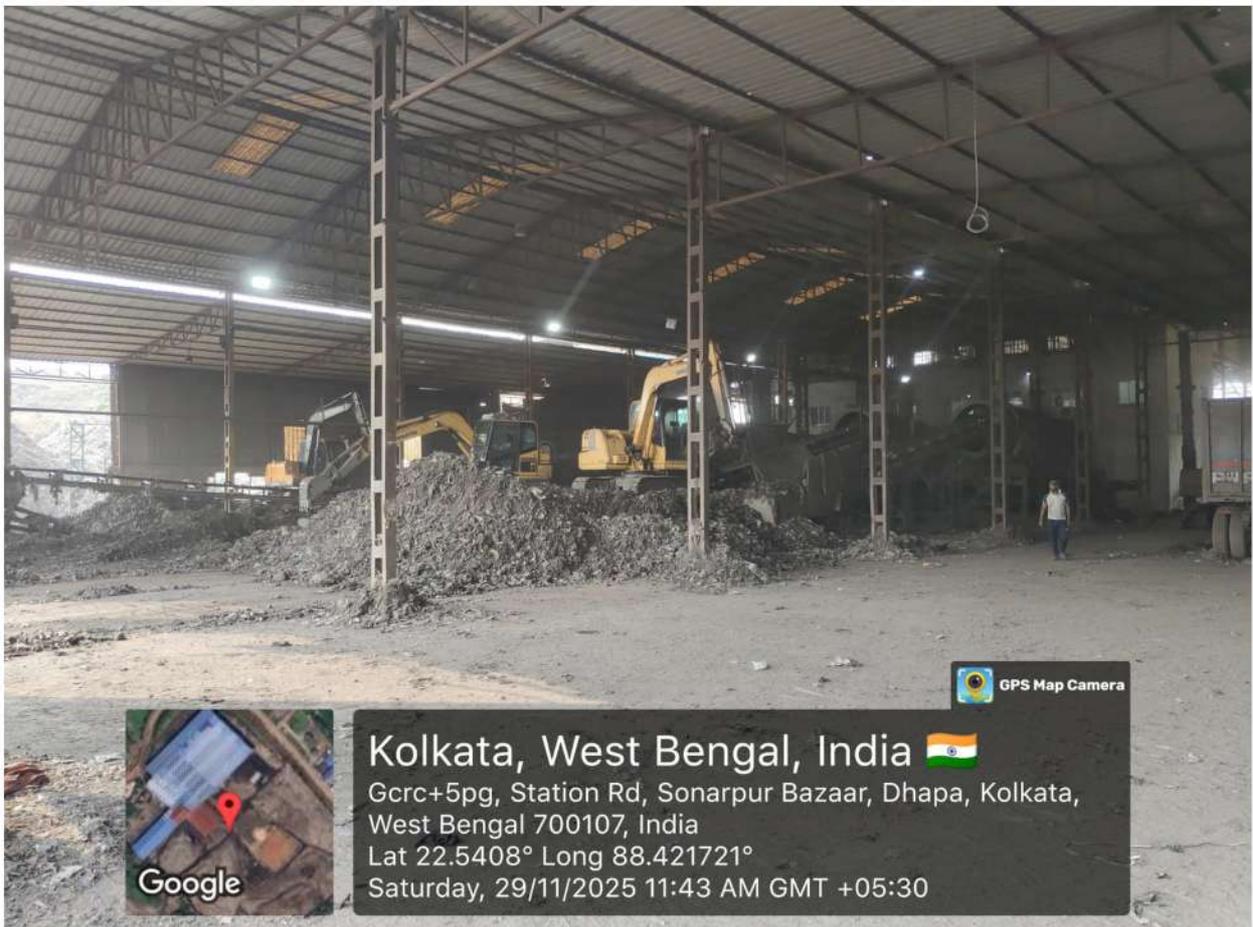
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Annexure to Pt. 9 of the ATR (Colly)

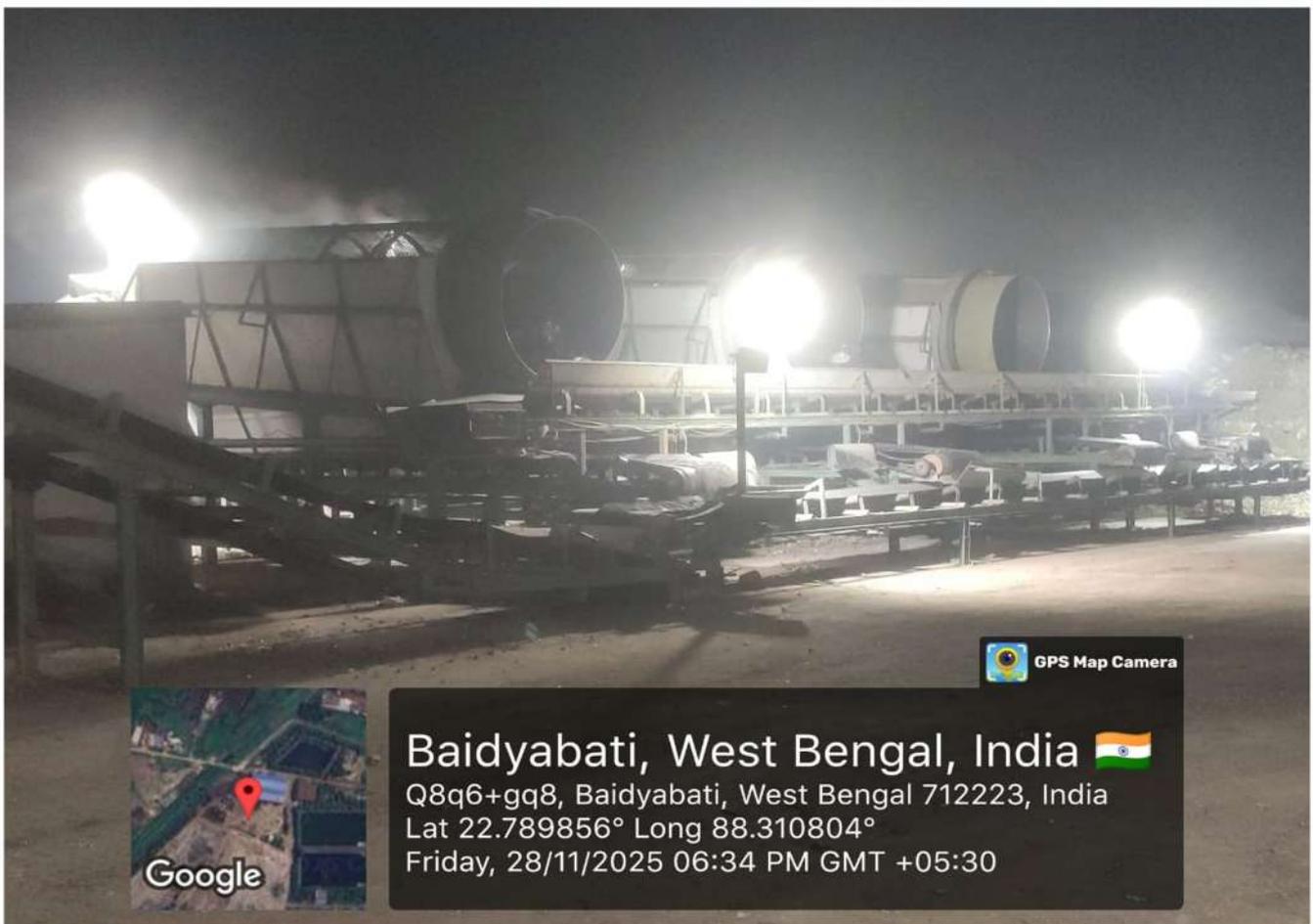
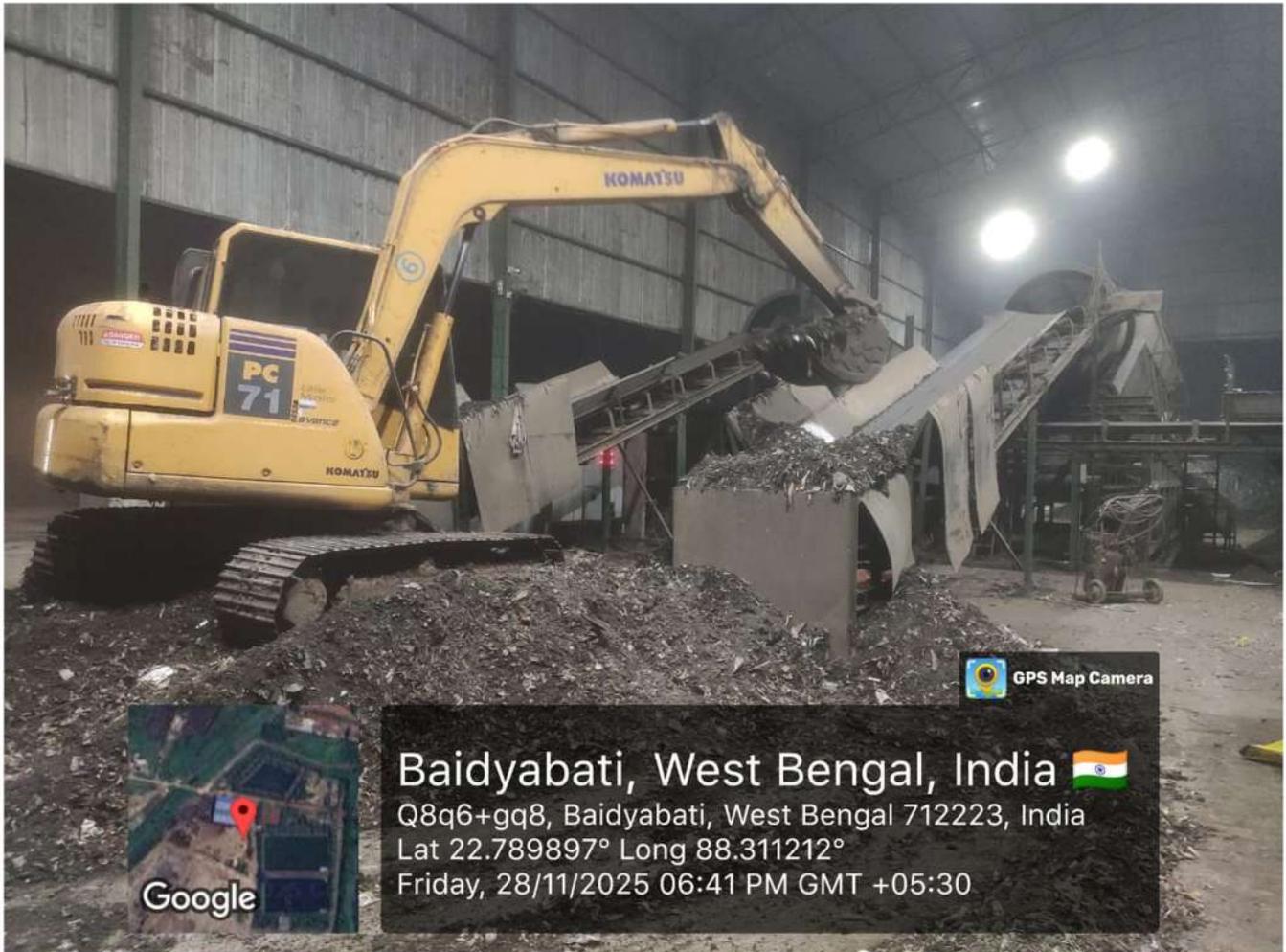
HMC Legacy at Dhapa

Date	Qty (in MT)
27-10-2025	190.63
28-10-2025	468.13
29-10-2025	0
30-10-2025	0
31-10-2025	0
01-11-2025	0
02-11-2025	0
03-11-2025	0
04-11-2025	0
05-11-2025	243.2
06-11-2025	0
07-11-2025	354.12
08-11-2025	442.1
09-11-2025	0
10-11-2025	194.43
11-11-2025	203.27
12-11-2025	437.18
13-11-2025	234.83
14-11-2025	169.56
15-11-2025	279.45
16-11-2025	456.71
17-11-2025	96.34
18-11-2025	401.77
19-11-2025	521.95
20-11-2025	684.04
21-11-2025	637.39
22-11-2025	455.1
23-11-2025	204.74
24-11-2025	458.01
25-11-2025	0
26-11-2025	254.61
Total	7387.56



Annexure to Pt. 9 of the ATR (Colly) ⁵⁰
Processing of MSW of HMC at Dhapa Dumping Ground, KMC ⁵³⁸







पश्चिमबङ्ग पश्चिम बंगाल WEST BENGAL

AU 251325

MEMORANDUM OF UNDERSTANDING (MoU)
Between
HOWRAH MUNICIPAL CORPORATION (HMC)
And
BITAN Institute for Training Awareness and Networking (BITAN)

This Memorandum of Understanding (MoU) is entered into on this 03rd day of November 2025 at Howrah, West Bengal, by and between:

Howrah Municipal Corporation (HMC), established under Howrah Municipal Corporation Act, 1980, having its office at 4, M.G. Road, Howrah – 711101, West Bengal, represented by the Commissioner, hereinafter referred to as "HMC".

AND

BITAN Institute for Training Awareness and Networking (BITAN), a state-level non-governmental organization registered under the West Bengal Societies Registration Act 1961 (Registration No. SO131020 of 2005-2006), having its registered office at 38/8 R.N Tagore Road, Nabapally, Thakurpukur, Kolkata-700063 and having its head office located at 3/3/1 D.A Chowdhury Road 2nd Floor Budge Budge Kolkata-700137, West Bengal, India represented by the Secretray, hereinafter referred to as "BITAN".

Swaha

OSD (CONSERVANCY)
HOWRAH MUNICIPAL CORPORATION

RMB

27 FEB 2025

7021 Value 100/-

Date

Sold to

Address

Vendor Sign

Sharmistha Chatterjee Mukherjee
Govt. Licence Stamp Vendor
Sealdah Civil Court, Kol-14

Sitan Institute for Training Awareness
& Networking

3/3/1, D.A. Choudhury
Bridge Bridge
2A Bus (B)

34 Annexure to Pt. 10 of the ATR (Colly)

HMC and BITAN shall hereinafter be jointly referred to as the "Parties" and individually as a "Party".

1. Purpose

The purpose of this MoU is to formalize collaboration between HMC and BITAN for the segregation, and management of plastic waste from the identified wards through the Howrah Swachhata Kendra Unit at Belgachia, ensuring sustainable waste management practices, community participation, and operational efficiency. The capacity of the existing infrastructure of the kendra is maximum 5 tons per day.

2. Objectives

To establish an efficient system for the management of plastic waste from Howrah Municipal Corporation through the Swachhata Kendra Unit at Belgachia, ensuring sustainable waste management practices and community participation.

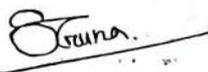
Roles and Responsibilities:

HMC Shall:

1. Identify and finalize the regular plastic waste collection.
2. Ensure transportation of collected plastic waste from these wards to the Swachhata Kendra Unit.
3. Provide necessary NoC and permission from the HMC to ensure functioning of the unit.
4. Provide venues for coordination/review meetings and training sessions at HMC premises or designated halls.
5. Lifting and transportation of non-recyclable/inert wastefrom the Swachhata Kendraonce in a week.
6. Renovate the toilet facilities in the Swachhata Kendra with uninterrupted water supply.
7. Facilities of drinking water connection in the Swachhata Kendra.
8. Infrastructure excluding machinery inside the unit will be maintained by the Municipal Corporation.
9. Renovation and repairing of the existing **civil** infrastructure of the Swachhata Kendra area.
10. Creating a separator-cum-storage facility for various categories of plastic waste.

BITAN Shall:

1. Impart need based training and capacity building of Nirmal Bondhu, Nirmal Sathi, Transporter, aggregators and bulk waste generators.
2. Ensure linkages of social security schemes and legal entitlement documents to waste pickers and waste handlers.
3. Need based support to the HMC authority for implementation of SWM activities.
4. Supply of sacks for collection and transportation of dry/plastic waste.
5. Deploy and train required manpower for waste segregation, and unit operations.
6. Bearing of manpower cost for smooth functioning of the Swachhata Kendra.
7. Provide protective gears to all manpower working in the Swachhata Kendra.
8. Maintenance of cleanliness and hygiene of the Swachhata Kendra.
9. Ensure overall management and operation of Swachhata Kendra.
10. Operation and Maintenance of all machineries and equipment
11. Maintain daily operational records, including collection volumes and segregation data.
12. Quarterly review and report sharing with the HMC.
13. Cost of electricity for the Swachhata Kendra Unit.
14. Mandatorily provide certificate on bi-monthly basis from the authorized Re-cyclers of the CPCB / WBPCB with regard to processing of plastic in the Swachhata Kendra


OSD (CONSERVANCY)

HOWRAH MUNICIPAL CORPORATION



7. Monitoring and Reporting

A joint monitoring committee, consisting of representatives from HMC and BITAN, will review progress, address operational challenges, and recommend improvements.

BITAN shall submit monthly progress reports to HMC.

8. Duration

This MoU shall commence on 3rd November, 2025 (Effective Date) and shall remain valid for 03 (three) years 31st October, 2028 with the option for renewal based on mutual consent.

9. Amendments

Any modifications to this MoU shall be made in writing and signed by both Parties.

10. Termination

Either Party may terminate this MoU with three (3) months' written notice, subject to settlement of all pending obligations.

11. Dispute Resolution

Disputes will be resolved amicably through mutual consultation. If unresolved, the matter will be referred to the competent authority under provisions of the HMC Act, 1980 (as amended up-to date) whose decision will be final and binding up-on both the parties.

Signed on this 3rd day of November 2025 at Howrah

<p>For Howrah Municipal Corporation</p> <p>Name: <u>SUDIPTA GUHA</u></p> <p>Designation: <u><i>[Signature]</i></u> OSD (CONSERVANCY) HOWRAH MUNICIPAL CORPORATION</p> <p>Signature: <u><i>[Signature]</i></u></p> <p>Seal: O.S.D. & Officer-In-Charge Law Department Howrah Municipal Corporation</p>	<p>For BITAN</p> <p>Name: <u><i>Asit Kumar Sasmal</i></u></p> <p>Designation: <u><i>Secretary</i></u> <u><i>Asit Kumar Sasmal</i></u> Asit Kumar Sasmal Secretary BITAN Institute for Training Awareness & Networking</p> <p>Signature: _____</p> <p>Seal: </p>
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[Signature]
**OSD (CONSERVANCY)
 HOWRAH MUNICIPAL CORPORATION**



Annexure to Pt. 10 of the ATR (Colly)



HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH – 711 101
Tel: (+91-33) 2638-3211-13, 2641-5218; Fax: (+91-33) 2641-5218/2214

No. 046 /Gen. (S.C. Cell)/Commr./2025-26

Dated : November 29, 2025.

To,
The Spl. Secretary,
Urban Development & Municipal Affairs Dept,
Govt. of West Bengal,
"NAGARAYAN", DF – 8, Sector – I, Salt Lake City,
Kolkata – 700064.

Sub : Seeking Action Taken Report & Action Plan in connection with Hon'ble NGT matter O.A. No 54/2025/EZ | "Howrah dumpyard can not take any more waste : Experts" – News item published in the Times of India, dated 24.03.2025, Kolkata] – Submission there-of– Reg.

**Ref :1. Solemn Interim Order of the Honble NGT, Eastern Zone, dated 25.09.2025 in O.A 54/2025/EZ
2. M.O.M dated 15.10.2025 regarding the same communicated vide Memo. No. 737 (Law)(II)/UDMA-15011(15)/3/2025 – LS – MA – SEC- Dept., dated 16.10.2025.**

Sir,

Apropos of the above and in inviting the above reference on the captioned subject, enclosed please find herewith a detailed Action Taken Report with Action Plan and proposed Timeline & copies of all relevant documents in connection with the Solid Waste Management process of the HMC including clearance of the accumulated legacy waste at the Belgachia Trenching Ground for your kind perusal and further required action please Copy of the compliance Affidavit of this Corporation, based on the above report, will be shared shortly after its filing in the Registry of the Hon'ble NGT, Easter Zone please.

Yours faithfully,


Commissioner

Howrah Municipal Corporation

Encls : As stated above.

Dated: November 29, 2025.

Endt. Memo No. 046/1(8) /Gen. (S.C. Cell)/Commr./2025-26.

Copy forwarded for favour of information to :

1. Member Secretary, WBPCB, Paribesh Bhavan, Building 10A, Block LA, Sector III, Bidhannagar, Kolkata-700106;
2. Chief Executive Officer, KMDA;
3. District Magistrate, Howrah;
4. Director, SUDA ;
5. Secretary, HMC;
6. OSD (Cons.), HMC;
7. OSD (Law), HMC – with request to keep apprise the Ld Counsel of the HMC on the issue;
8. Dept. Guard File.

Commissioner
Howrah Municipal Corporation

HOWRAH MUNICIPAL CORPORATION

4, MAHATMA GANDHI ROAD, HOWRAH - 711 101

Tel: (+91-33) 2638-3211-13; Fax: (+91-33) 2641-2613

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ANNEXURE to Rule 15(x) of SWM Rules, 2016.

Date: 21.07.2025

For compliance of the Hon'ble NGT as per Rule 15 of the Solid Waste Management Rules, 2016

As per available office records, we hereby submit the following:

ANNEXURE C

The Budget for the purpose of Solid Waste Management in Howrah Municipal Corporation in the FY 2025-26 is Rs.4,250 Lakh out of Total Budget for Development Purpose of Rs.20,037.94 Lakh i.e.21.21% which is more than 1/5th of the Annual Development Budget for FY 2025-26.



Controller of Finance
Howrah Municipal Corporation



সুডা

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SUDA

রাজ্য নগর উন্নয়ন সংস্থা

STATE URBAN DEVELOPMENT AGENCY

“ইলগাস ভবন”, এইচসি ব্লক, সেক্টর-৩, বিধাননগর, কলকাতা-৭০০ ১০৬, পশ্চিমবঙ্গ

“ILGUS BHAVAN”, HC Block, Sector - III, Bidhannagar, Kolkata - 700 106, West Bengal

SUDA-366/2019 (Pt.-I)/ ৭১১২

Date : 03.12.2025

From : Shri Joly Chaudhuri, WBCS(Exe.),
Director, SUDA

To : Commissioner,
Howrah MC

Sub : Provision of funds for biomining and bioremediation of the legacy waste and fresh waste processing of Howrah MC.

Madam,

In the context of the order passed by the Eastern Zone Bench of the Hon'ble National Green Tribunal in O.A. 54/2025/EZ, I am directed to convey the following provision of funds made by the State in reference to Solid Waste Management within the ambit of Howrah MC :

- i. In reference to the meeting dated 03.12.2025 it has been decided that budget for Fresh Waste Management is about ₹100 crore, including, inter-alia, procurement and installation of required machinery and the same will be funded through SBM / Ring-fenced account.
- ii. It is further reiterated that the AA&FS amount for 3 (three) packages of biomining and bioremediation of legacy waste at Belgachia Dumpsite, HMC (Zone-II) having approximately 3x Rs.10.29 cr i.e Rs. 30.87 cr. and AA&FS amount for biomining of legacy waste at Belgachia Dumpsite, HMC, Ph-I (existing project) is Rs.66.00 cr has already been issued in favour of KMDA.

This is for your kind information and taking further necessary action.

Yours faithfully,

Joly Chaudhuri
03.12.2025

Director, SUDA

SUDA-366/2019 (Pt.-I)/ ৭১১১/১ (৩)

Date : 03.12.2025

Copy forwarded for kind information to :

- (1) CEO, KMDA.
- (2) Private Secretary to Hon'ble MIC, UD & MA Department, Govt. of West Bengal.
- (3) Sr. PS to Principal Secretary, UD & MA Department, Govt. of West Bengal.

Joly Chaudhuri
03.12.2025

Director, SUDA

দূরভাষা: ২৩৫৮ ৬৪০৩ / ৫৭৬৭, ফ্যাক্স: ২৩৫৮ ৫৮০০

Tel : 2358 6403/5767, Fax : 2358 5800, E-mail : wbsudadir@gmail.com

Account Section : 2358 6408